

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 623/2024

WITH

ORIGINAL APPLICATION NO. 749/2024

WITH

ORIGINAL APPLICATION NO. 750/2024

IN THE MATTER OF:

AJAY KUMAR SINGH

...APPLICANTS

VERSUS

SEIAA, UTTAR PRADESH AND ORS.

...RESPONDENTS

INDEX

S.N O	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF THE MEMBER SECRETARY, SEIAA - UTTAR PRADESH. ALONGWITH SUPPORTING AFFIDAVIT	5-16
2.	<u>ANNEXURE 1.</u> Copy of the Standard Terms of Reference dated 31.01.2023, issued to M/s R.S. BMW Services.	17-23
3.	<u>ANNEXURE 2.</u>	

	Copy of Letter No. 684(1), dated 21.01.2023, issued by Sathariya Industrial Development Authority (SIDA), Jaunpur, regarding land allotment.	24-32
4.	<u>ANNEXURE 3.</u> Copy of Letter No. H00136/C-6/NOC-169/2023, dated 30.08.2023, issued by the Uttar Pradesh Pollution Control Board (UPPCB).	33
5.	<u>ANNEXURE 4.</u> Copy of the Minutes of the 788th SEAC-2 Meeting, dated 19.09.2023, recommending Environment Clearance for M/s R.S. BMW Services.	34-55
6.	<u>ANNEXURE 5.</u> Copy of the Minutes of the 767th SEIAA Meeting, dated 26.10.2023, wherein the EC for M/s R.S. BMW Services was discussed.	56
7.	<u>ANNEXURE 6.</u> Copy of the Environment Clearance dated 10.11.2023 (EC Identification No. EC23B057UP110206) issued to M/s R.S. BMW Services.	57-65
8.	<u>ANNEXURE 7.</u> Copy of the Standard Terms of Reference dated 24.08.2022, issued to M/s Vrba Bio Waste Solution Private Limited.	66-72
9.	<u>ANNEXURE 8.</u> Copy of Letter No. 324, dated 25.05.2022, issued by the Regional Manager, UPSIDA, Varanasi, along with supporting land documents and Inspection Report, dated 22.08.2022.	73-82
10.	<u>ANNEXURE 9.</u>	

	Copy of the Minutes of the 734th SEAC-1 Meeting, dated 14.03.2023, directing the project proponent to submit specific information.	83-84
11	<u>ANNEXURE 10.</u> Copy of the Minutes of the 717th SEIAA Meeting, dated 05.04.2023, stating the matter shall be taken up post submission of requisite information.	85
12	<u>ANNEXURE 11.</u> copy of Letter No. Mu.chi.a/vivid/2023/585, dated 20.05.2023 , issued by the Office of the Chief Medical Officer, Chandauli, as well as Letter No. 1213/jan soochana/23-24, dated 01.07.2023 , and Letter No. H00913/C-6/NOC-163/2023, dated 18.09.2023 , issued by the UPPCB	86-88
13	<u>ANNEXURE 12.</u> Copy of the Minutes of the 788th SEAC Meeting, dated 19.09.2023, recommending Environment Clearance for VRBA Bio Waste Solution Pvt. Ltd.	89-96
14	<u>ANNEXURE 13.</u> Copy of the Minutes of the 767th SEIAA Meeting, dated 26.10.2023, regarding further discussion on the EC proposal.	97
15	<u>ANNEXURE 14.</u> Copy of the Environment Clearance dated 22.11.2023 (EC Identification No. EC23B057UP110406) issued to VRBA Bio Waste Solution Pvt. Ltd.	98-106
16	<u>ANNEXURE 15.</u> Copy of the Standard Terms of Reference dated 06.04.2023, issued to M/s AV Biomedical Waste Services.	107-113
17	<u>ANNEXURE 16.</u>	

	Copy of Letter No. Memo/GIDA/Plot No. A-2/36/Sector-13, dated 22.10.2012, issued by Gorakhpur Industrial Development Authority (GIDA).	114
18	<u>ANNEXURE 17.</u> Copy of Letter No. 74/N.O.C-516/2023, dated 26.04.2023, issued by UPPCB to M/s AV Biomedical Waste Services, along with Letter No. H00136/C-6/NOC-169/2023, dated 30.08.2023.	115-117
19	<u>ANNEXURE 18.</u> Copy of the Minutes of the 761st SEAC-2 Meeting, dated 07.06.2023, recommending Environment Clearance for M/s AV Biomedical Waste Services.	118-136
20	<u>ANNEXURE 19.</u> Copy of the Minutes of the 744th SEIAA Meeting, dated 16.06.2023, wherein EC for M/s AV Biomedical Waste Services was considered with an additional condition.	137-138
21	<u>ANNEXURE 20.</u> Copy of the Environment Clearance dated 01.07.2023 (EC Identification No. EC23B057UP110682) issued to M/s AV Biomedical Waste Services.	139-147

Through

Priyanka Swami

Date:24.02.2025
Place: New Delhi

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REPLY ON BEHALF OF THE MEMBER SECRETARY, SEIAA - UTTAR PRADESH. ALONG WITH THE SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH.

1. This **This Compliance Report** is respectfully submitted in pursuance of the directions of the Hon'ble National Green Tribunal (NGT) in **O.A. No. 623/2024 (Ajay Kumar Singh v. State Level Environment Impact Assessment Authority Uttar Pradesh & Ors.)**, vide its Order dated **06.08.2024**, wherein the Applicant alleges that certain Environmental Clearances in the State of Uttar Pradesh have been granted in **violation of Guidelines** purportedly contravening established norms. In compliance with the aforesaid directive, the undersigned hereby furnishes the following clarifications and measures undertaken to address the concerns raised before this Hon'ble Tribunal. The order states:

“....4. In these original applications, the Applicant has also questioned the ECs which have been issued to the PPs on the ground that they have been issued in violation of the Guidelines Annexure-7. The plea of the Applicant is

that the ECs are granted in the State of UP in complete violation of the norms in an arbitrary manner.”

2. That in compliance with the aforementioned directions of the Hon’ble Tribunal, this Compliance Report addresses the concerns raised and provides detailed submissions regarding the EC issued to Respondent No. 2,3 and 4 as well as the relevant factual matrix and efforts undertaken to ensure adherence to statutory requirements and guidelines.

REGARDING EC ISSUED, DATED 10.11.2023 TO RESPONDENT NO.-2:

3. That an online application dated 30.01.2023 was submitted by the project proponent seeking the grant of Terms of Reference for the proposed Common Bio Medical Waste Treatment Facility (CBWTF), namely M/s R.S. BMW Services, situated at Plot No. C-20, Sathariya Industrial Development Authority (SIDA), Sathariya, Jaunpur.
4. That Standard Terms of Reference were auto- and dynamically generated on 31.01.2023 by the State Level Environment Impact Assessment Authority, Uttar Pradesh, and issued to M/s R.S. BMW SERVICES, NDL Tower Third Floor, Behnanpurwa, Near Wave Mall, Gomti Nagar, Lucknow-226010, Uttar Pradesh. The concerned copy of Standard Terms of Reference, dated 31.01.2023, is being filed herewith and marked as **Annexure No.-1**.
5. That an online application dated 07.09.2023 was submitted by the project proponent for the grant of Environment Clearance (EC) for the proposed CBWTF, M/s R.S. BMW Services, Plot No. C-20, Sathariya Industrial Development Authority (SIDA), Sathariya, Jaunpur.

6. That the “Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2016,” issued by the Central Pollution Control Board (CPCB), prescribe certain provisions regarding land area requirements for establishing a Common Biomedical Waste Treatment Facility. Salient points include:

A. Land requirement:

Sufficient land must be allocated to the CBWTF (Common Bio-Medical Waste Treatment Facility) for essential installations, including storage (for both treated and untreated waste), treatment equipment, vehicle washing bay, parking, ETP, incineration ash storage, administrative room, space for DG set, etc.

B. Preferred Minimum Size:

A CBWTF should preferably be set up on a plot measuring at least one acre; however, development on adjacent plots is permissible. A CBWTF must not be spread across two or more plots in different areas, unless for vehicle parking located in the close vicinity.

C. Relaxation in Municipal Limits/Rural Areas:

For new CBWTFs (both in municipal limits having population more than 25 lakh or in rural areas), the land area requirement may be relaxed (but not below 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures, or any other measures as deemed necessary by the prescribed authority, on a case-to-case basis, in consultation with CPCB.

7. That in view of the aforementioned provisions, the project proponent submitted land documents issued by Sathariya Industrial Development Authority (SIDA), Jaunpur, vide Letter No. 684(1), dated 21.01.2023. The concerned copy of Letter No. 684(1), dated 21.01.2023, issued by Sathariya Industrial Development Authority (SIDA), Jaunpur, is being filed herewith and marked as **Annexure No.-2**.
8. The project proponent also submitted a letter issued by the Uttar Pradesh Pollution Control Board (UPPCB), bearing Letter No. H00136/C-6/NOC-169/2023, dated 30.08.2023. The concerned copy of the said letter dated 30.08.2023 is being filed herewith and marked as **Annexure No.-3**.
9. That the case was considered in the 788th SEAC-2 Meeting, dated 19.09.2023, wherein the SEAC-2 discussed the matter and recommended granting Environment Clearance for the proposal of Common Bio Medical Waste Treatment Facility (CBWTF), M/s R.S. BMW Services, Plot No. C-20, SIDA Sathariya, Jaunpur, along with Standard Environmental Clearance prescribed by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, and subject to additional conditions. The concerned copy of the Minutes of the 788th SEAC-2 Meeting, dated 19.09.2023, is being filed herewith and marked as **Annexure No.-4**.
10. That subsequently, the case was considered in the 767th SEIAA Meeting, dated 26.10.2023, wherein the Authority discussed the matter and recommended granting Environment Clearance for the CBWTF proposal by M/s R.S. BMW Services, Plot No. C-20, SIDA Sathariya, Jaunpur. The concerned copy of the Minutes of the 767th SEIAA Meeting, dated 26.10.2023, is being filed herewith and marked as **Annexure No.-5**.

11. That thereafter, the SEIAA, vide EC Identification No. EC23B057UP110206, dated 10.11.2023, issued the grant of Environment Clearance for the proposed project activity under the provisions of the EIA Notification, 2006. The concerned copy of EC Identification No. EC23B057UP110206, dated 10.11.2023, is being filed herewith and marked as **Annexure No.-6**.

REGARDING EC ISSUED, DATED 22.11.2023 TO RESPONDENT NO.-3:

12. That an online application dated 22.08.2022 was made by the project proponent regarding the grant of Terms of Reference for the proposed Common Bio Medical Waste Treatment Facility (CBWTF), VRBA Bio Waste Solution Pvt. Ltd., E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh.

13. That Standard Terms of Reference were auto- and dynamically generated on 24.08.2022 by the State Level Environment Impact Assessment Authority, Uttar Pradesh, and issued to M/s Vrba Bio Waste Solution Private Limited, Lane No.-3, N1/66-R-25, Shiv Prasad Gupta Colony, Lanka, Varanasi-221005, Uttar Pradesh. The concerned copy of Standard Terms of Reference, dated 24.08.2022, is being filed herewith and marked as **Annexure No.-7**.

14. That an online application dated 08.02.2023 was made by the project proponent for the grant of Environment Clearance for the proposed CBWTF, VRBA Bio Waste Solution Pvt. Ltd., E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh.

15. That the project proponent submitted the land document issued by the Uttar Pradesh State Industrial Development Authority (UPSIDA), vide Letter No.-

324, dated 25.05.2022, through State Bank of India, Prayagraj, under the E-Auction process, to VRBA Bio Waste Solution Pvt. Ltd., E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh. The concerned copy of Letter No.-324, dated 25.05.2022, issued by the Regional Manager, UPSIDA, Varanasi, along with supporting land documents and the State Pollution Control Board's Inspection Report, dated 22.08.2022 (for the purpose of CTE), is being filed herewith and marked as **Annexure No.-8**.

16. The case was considered in the 734th SEAC-1 Meeting, dated 14.03.2023, wherein the Committee discussed the matter and directed the project proponent to submit the following information:

- I. Gap analysis report from UP Pollution Control Board, Lucknow.
- II. Certificate/Letter from the Chief Medical Officer, Chandauli, regarding the requirement of a Common Biomedical Waste Treatment Facility.
- III. A point-wise reply to the issues raised in the complaint letter dated 11.03.2023 of Shri Hari Om Sharan Dwivedi, Director, M/s Sangam Mediserve Pvt. Ltd.

It was resolved that the matter would be discussed after submission of the requisite online information on the prescribed portal. The concerned copy of the Minutes of the 734th SEAC-1 Meeting, dated 14.03.2023, is being filed herewith and marked as **Annexure No.-9**.

17. That subsequently, the case was considered in the 717th SEIAA Meeting, dated 05.04.2023, wherein the Authority concurred with the recommendation of the SEAC that the matter be discussed only upon submission of the requisite online

information on the prescribed portal. The concerned copy of the Minutes of the 717th SEIAA Meeting, dated 05.04.2023, is being filed herewith and marked as **Annexure No.-10.**

18. That the project proponent submitted the letter issued by the Chief Medical Officer, Chandauli, vide Letter No. Mu.chi.a/vivid/2023/585, dated 20.05.2023, and Letter No. 1213/jan soochana/23-24, dated 01.07.2023, along with Letter No. H00931/C-6/NOC-163/2023, dated 18.09.2023, issued by the Uttar Pradesh Pollution Control Board (UPPCB). The concerned copy of Letter No. Mu.chi.a/vivid/2023/585, dated 20.05.2023, issued by the Office of the Chief Medical Officer, Chandauli, as well as Letter No. 1213/jan soochana/23-24, dated 01.07.2023, and Letter No. H00913/C-6/NOC-163/2023, dated 18.09.2023, issued by the UPPCB, is being filed herewith and marked as **Annexure No.-11(COLLY).**

19. The case was considered in the SEAC-2 788th Meeting, dated 19.09.2023, subsequent to the submission of responses to queries raised by SEAC-1 in its 734th Meeting, dated 14.03.2023. After discussion, the Committee recommended granting Environmental Clearance for the aforesaid proposal along with the standard conditions prescribed by the MoEF&CC, Government of India, and additional conditions. The concerned copy of the Minutes of the 788th SEAC Meeting, dated 19.09.2023, is being filed herewith and marked as **Annexure No.-12.**

20. That subsequently, the case was considered in the 767th SEIAA Meeting, dated 26.10.2023, wherein the Authority agreed with the recommendation of SEAC that the matter shall be discussed only after submission of the requisite online

information on the prescribed portal. The concerned copy of the Minutes of the 767th SEIAA Meeting, dated 26.10.2023, is being filed herewith and marked as **Annexure No.-13**.

21. That further, the SEIAA, vide EC Identification No. EC23B057UP110406, dated 22.11.2023, issued the grant of Environment Clearance for the proposed project activity under the provisions of the EIA Notification, 2006. The concerned copy of EC Identification No. EC23B057UP110406, dated 22.11.2023, is being filed herewith and marked as **Annexure No.-14**.

REGARDING EC ISSUED, DATED 01.07.2023 TO RESPONDENT NO.-4:

22. That an online application dated 04.04.2023 was made by the project proponent seeking the grant of Terms of Reference for the proposed CBWTF, M/s AV Bio Medical Waste Services, Plot No. A-2/36, Sector-15, at Gorakhpur Industrial Development Authority (GIDA), Gorakhpur.

23. That Standard Terms of Reference were auto- and dynamically generated on 06.04.2023 by the State Level Environment Impact Assessment Authority, Uttar Pradesh, and issued to M/s AV Biomedical Waste Services, 1 F 964 Vardan Khand, Gomti Nagar Extension, Lucknow-226010, Uttar Pradesh. The concerned copy of Standard Terms of Reference, dated 06.04.2023, is being filed herewith and marked as **Annexure No.-15**.

24. That an online application dated 08.05.2023 was made by the project proponent for the grant of Environment Clearance for the proposed CBWTF, M/s AV Bio Medical Waste Services, Plot No. A-2/36, Sector-15, GIDA, Gorakhpur.

25. That the project proponent submitted a letter issued by the Gorakhpur Industrial Development Authority (GIDA), Gorakhpur, vide Letter No. Memo/GIDA/Plot No. A-2/36/Sector-13, dated 22.10.2012. The concerned copy of Letter No. Memo/GIDA/Plot No. A-2/36/Sector-13, dated 22.10.2012, issued by GIDA, Gorakhpur, is being filed herewith and marked as **Annexure No.-16**.
26. That additionally, the project proponent submitted a letter issued by the UPPCB, bearing Letter No. 74/N.O.C-516/2023, dated 26.04.2023, in the name of M/s AV Biomedical Waste Services, 1 F 964 Vardan Khand, Gomti Nagar Extension, Lucknow-226010, Uttar Pradesh. The concerned copy of Letter No. H00136/C-6/NOC-169/2023, dated 30.08.2023, issued by UPPCB, is being filed herewith and marked as **Annexure No.-17**.
27. That the case was considered in the 761st SEAC-2 Meeting, dated 07.06.2023, wherein the Committee discussed the matter on the basis of documents and presentations made by the project proponent. Consequently, the Committee recommended granting Environmental Clearance for the above proposal, along with the standard environmental clearance conditions prescribed by the MoEF&CC, Government of India, and subject to additional conditions. The concerned copy of the Minutes of the 761st SEAC-2 Meeting, dated 07.06.2023, is being filed herewith and marked as **Annexure No.-18**.
28. That subsequently, the case was considered in the 744th SEIAA Meeting, dated 16.06.2023, wherein the SEIAA concurred with the recommendation of the SEAC to grant EC for the proposed project, i.e., a Common Bio Medical Waste Treatment Facility (CBWTF), M/s AV Bio Medical Waste Services, Plot No. A-2/36, Sector-15, GIDA, Gorakhpur, with one additional condition that Real-time emission monitoring system to be installed on the stack. The concerned copy of

the Minutes of the 744th SEIAA Meeting, dated 16.06.2023, is being filed herewith and marked as **Annexure No.-19**.

29. That thereafter, the SEIAA, vide EC Identification No. EC23B057UP110682, dated 01.07.2023, issued the grant of Environment Clearance for the proposed project activity under the provisions of the EIA Notification, 2006. The concerned copy of EC Identification No. EC23B057UP110682, dated 01.07.2023, is being filed herewith and marked as **Annexure No.-20**.

30. That the State Environment Impact Assessment Authority (SEIAA) reiterates its unwavering commitment to adhering to all relevant legal provisions and guidelines, including those laid down in the EIA Notification of 2006, as well as the directives issued by the Central Government and other competent authorities. The SEIAA functions in close adherence to the rule of law, ensuring the protection of the environment and sustainable development. That the SEIAA remains ever ready to place itself at the disposal of the Hon'ble National Green Tribunal (NGT), respectfully awaiting any further instructions and directions to facilitate effective and lawful environmental governance.

Through



Date: 24.02.2025
Place: New Delhi

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION 623 OF 2024**

IN THE MATTER OF:

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...APPLICANTS

VERSUS

SEIAA, UTTAR PRADESH AND ORS.

...RESPONDENTS

AFFIDAVIT

I, ANURAG YADAV, aged about 48 years s/o Sh. P.N SINGH is presently posted as DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, U.P. **Presently at New Delhi**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** before this Tribunal.
2. That the accompanying Compliance report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Compliance report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



D/6004/22
I identified the deponent who
has signed in my presence
Adu. Shivam




DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this **24 FEB 2025** day of _____ 2025,
that the contents of the foregoing affidavit are true and correct to the best of my
knowledge and no part of it is false and nothing material has been concealed
therefrom.


ATTESTED
NOTARY PUBLIC
(INDIA)

24 FEB 2025


DEPONENT

File No.7574
Government of India
State Level Environment Impact Assessment Authority
Uttar Pradesh

To,

M/s R.S. BMW SERVICES
NDL Tower Third Floor, Behnanpurwa Near Wave Mall, Gomti Nagar,
Lucknow-226010
Uttar Pradesh

Tel.No.-; Email:rs.bmw2022@gmail.com

**Sub. Terms of Reference to the Common Bio Medical Waste Treatment Facility (CBWTF)
M/s R.S. BMW Services Plot No. C-20 at Sathariya Industrial Development Authority (SIDA)
Sathariya Jaunpur, NDL Tower Third Floor, Behnanpurwa Near Wave Mall, Gomti Nagar**

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

1406

1. **Proposal No.:** SIA/UP/INFRA2/416082/2023
2. **Name of the Proposal:** Common Bio Medical Waste Treatment Facility (CBWTF) M/s R.S. BMW Services Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur
3. **Category of the Proposal:** INFRA-2
4. **Project/Activity applied for:** 7(d)(a)Common Bio-Medical Waste Treatment Facility
5. **Date of submission for TOR:** 30 Jan 2023

Date : 31-01-2023

Member Secretary
(Member-Secretary, SEIAA)

Office : **Uttar Pradesh Pollution Control Board**

Phone No : Mobile : **9839603636**

Email id : msseiaaup@gmail.com

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

7(da): STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR BIO-MEDICAL WASTE TREATMENT FACILITIES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

I. Project Details

- i. Importance and benefits of the project.
- ii. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- iii. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- iv. Details of various waste management units with capacities for the proposed project. Details of utilities indicating size and capacity to be provided.
- v. List of waste to be handled and their characteristics. Details of temporary storage facility for storage of Bio-medical waste at project site.
- vi. Other chemicals and materials required with quantities and storage capacities.
- vii. Detailed design of pre-treatment and waste stabilization facility of *Bio-medical waste*.
- viii. *Project proponents would also submit a write up on how their project proposal conform to the stipulations made in the " Bio-Medical Waste Management Rules, 2016 ", notified by the MoEF&CC on 28th March, 2016.*
- ix. Process description along with major equipment and machineries, process flow sheet (quantitative) from *Bio-Medical waste* material to disposal to be provided.
- x. Details of man-power requirement (regular and contract).
- xi. A detailed layout of the project site indicating all the project components.

II. Road and Traffic

- xii. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures
- xiii. Examine the details of transportation of Bio-Medical wastes, and its safety in handling.

III. Land Environment

- xiv. Detailed soil analysis of the site including its permeability, water holding capacity be included.
- xv. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- xvi. Specify the land area and space allotted for each activity proposed within the facility. The area requirements for each activity shall be calculated as per the CPCB guidelines for the specified activity.
- xvii. Status of the land purchases in terms of land acquisition Act. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xviii. The EIA would address to the conformity of site to the stipulations as made in the Bio-Medical Waste Management Rules, 2016 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and will have a complete chapter indicating conformity to the said rules. NOC shall be obtained from State Pollution Control Board/Committee (SPCB/SPCC) regarding site suitability for establishment of Bio-Medical Waste Treatment Facilities.
- xix. Post project reclamation management program with financial allocation.

IV. Environmental Monitoring and Management

- xx. Examine and submit the details of on line pollutant monitoring.
- xxi. Project proponent must ensure Good Combustion Practice (GCP) to reduce the possibilities of formation of 'Total dioxins and furans'. In addition, GCP must be coupled with appropriate End-of-the-pipe treatment at low temperature to reduce the emission of 'Total dioxins and furans' below the standards. Further, the project proponent must provide detailed Standard operating procedure (SOPs) for sampling and monitoring of 'Total dioxins and furans'.

- xxii. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control
- xxiii. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
- xxiv. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- xxv. Air Quality Index shall be calculated for base level air quality.
- xxvi. Baseline data on Ground water quality is required.
- xxvii. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

V. Waste Management

- xxviii. Examine and submit details of the proposed odour control measures.
- xxix. The storage and handling of Bio-Medical wastes shall be as per the Bio-Medical Waste Management Rules, 2016.
- xxx. Details of storage and disposal of pre-processing and post-processing rejects/inerts and products. List of proposed end receivers for the rejects/inerts/products should be provided. MoUs to be submitted in this regard.
- xxxi. Details of hazardous/solid waste generation and their management.

VI. Water Environment

- xxxii. Detailed hydro-geological studies and possible impact if any accidental contamination occurs shall be included.
- xxxiii. Examine and submit details of monitoring of water quality around the landfill site.
- xxxiv. Examine and submit details of impact on water body and mitigative measures during rainy season.
- xxxv. Details of Drainage of the project up to 5 km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on

peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided.

VII. Water Management

- xxxvi. Details of effluent treatment and recycling process.
- xxxvii. A certificate from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

VIII. Energy Management

- xxxviii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.

IX. Disaster Management Plan

- xxxix. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
 - xl. Hazard identification and proposed mitigation measures.

X. Green Belt

- xli. A detailed Plan for green belt development.

XI. Socioeconomic Environment

- xlii. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- xliii. The project proponents shall satisfactorily address all the complaints/suggestions that have been received against the project till the date of submission of proposals for Appraisal.

XII. Court Cases

- xliv. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

XIII. Miscellaneous

- xlv. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website <http://moef.nic.in/Manual/Incinerator>

Sathariya Industrial Development Authority (SIDA) JAUNPUR

Ref. No. 684(C1) SIDA-IA Sathariya Plot No. C-20 Dated 21-1-2023

- ✓ 1. **M/s R.S. BMW Services**
Shri Diwakar Singh (Partner)
S/o Shri Narendra Bahadur Singh
R/o 1/64A, Sector-1, Gomati Nagar Vistar,
Gomati Nagar, Lucknow-226010
2. **M/s R.S. BMW Services**
Shri Vinay Kumar Rai (Partner)
S/o Shri Ravindra Nath Rai
R/o Lane No.3 Laxmi Nagar,
Kanchanpur, Kakarmatta, Varanasi-221004

Sub.-: Allotment of land in Industrial Area Sathariya
औद्योगिक क्षेत्र सतहरिया में भूमि आवंटन

Dear Sir/ प्रिय महोदय,

With reference to your application dated **23-11-2022** for allotment of land in our Industrial Area Sathariya at Jaunpur we have allotted to you plot No. **C-20** in our industrial area Sathariya at Jaunpur on the conditions noted below for setting up an industrial unit to manufacture **Common Bio-Medical Waste Treatment and Disposal Facility**.

जौनपुर में स्थित प्राधिकरण के औद्योगिक क्षेत्र सतहरिया में भूमि आवंटन हेतु आपके आवेदन दिनांक 23.11.2022 के सन्दर्भ में हमने निम्नांकित शर्तों पर औद्योगिक क्षेत्र सतहरिया में **कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट एण्ड डिस्पोजल फेसिल्टी** का उत्पादन करने वाली इकाई के स्थापनार्थ भूखण्ड संख्या सी-20 आवंटित किया है।

1. The area of the plot is **5794.00 sq. Mtr.**
भूखण्ड का क्षेत्रफल **5794.00** वर्ग मीटर है।
2. The date of this letter will be treated as the date of allotment of the above plot in you favour.
इस पत्र की तिथि आपके पक्ष में उपर्युक्त भूखण्ड के आवंटन की तिथि मानी जायेगी।
3. The interest chargeable as per clause 5 below on the (total) balance outstanding permium will be computed from the date of allotment as defined in clause 2 above and payable half yearly on 1st day of January and 1st day of July each year. The first of such payment will be due on 1st Jan., 2024.

ऊपर प्रस्तर 2 में परिभाषित तिथि भूखण्ड के अवशेष प्रीमियम पर नीचे प्रस्तर 5 के अनुसार ब्याज हर छमाही पहली जनवरी और पहली जुलाई को देय होगा। ऐसा पहला भुगतान पहली जनवरी, 2024 को देय होगा।

[a] There are construction of value of Rs. ----- existing on the plot, cost of which shall have to be paid by you along-with reservation money as mentioned in clause 4 below.

इस भूखण्ड पर रु० मूल्य के निर्माण विद्यमान है जिसका भुगतान आपको नीचे परिच्छेद 4 में उल्लिखित आरक्षण धनराशि के साथ ही करना होगा।

4. You shall deposit at this office an amount of Rs **30,39,750.00** [Earnest Money of Rs. **20,30,000.00** has been adjusted] towards reservation money in respect of the above plot latest by..... this amount [together with Earnest money] is approximately equal to **25%** of the total premium of the plot at the provisional rate of Rs. **3500/-** per sq. mt. and locational chares @Rs ----- per sq. mt. for first five acres and is subject to adjustment according to actual measurement of the plot. If the above amount falls short of the amount

[2]

equal to 25% of the total premium according to actual measurement, the balance will be deposited by you within seven days of the receipt of the demand from us. If the payments are not made as stipulated above this allotment will stand automatically cancelled/and the whole amount of Earnest Money deposited by you will stand forfeited to this authority, even if the area of the plot either exceeds or is less than the area applied for to the extent of 20% or less of the area applied for. However, if the area of the land allotted either exceeds the area applied for or falls short of the area applied for by an area more than 20% of it, the Earnest money will not be forfeited if this allotment is not accepted, provided an intimation is sent to us in this respect by the date stipulated above.

NOTE: The premium mentioned herein is provisional and is liable to be enhanced in accordance with the provisions of licence agreement/Lease Deed.

आपको इस कार्यालय में दिनांक..... तक उपर्युक्त भूखण्ड की आरक्षण धनराशि रू० 30,39,750.00 (रू० 20,30,000.00 की धरोहर धनराशि का समायोजन करने के बाद) जमा करनी होगी। (धरोहर धनराशि समेत यह धनराशि रू० 3500/- प्रति वर्ग मीटर की दर से तदर्थ भूमि प्रीमियम और पहले पाँच एकड़ भूमि पर रू० — प्रति वर्ग मीटर की दर से स्थिति शुल्क मिलाकर कुल धनराशि का 25 प्रतिशत है, जिसको भूखण्ड की वास्तविक नाप के आधार पर संशोधित किया जायेगा। यदि उपर्युक्त धनराशि वास्तविक नाप के आधार पर उपर्युक्त दरों पर गणना किए गये कुल तदर्थ भूमि प्रीमियम के 25 प्रतिशत से कम होगी तो आपको ऐसी धनराशि का भुगतान प्राधिकरण से मांग प्राप्त होने के सात दिन के भीतर करना होगा। यदि उपर्युक्त विधि से भुगतान नहीं होगा तो यह आवंटन स्वतः निरस्त हो जायेगा और आपके द्वारा जमा की गई पूरी धरोहर-धनराशि प्राधिकरण के पक्ष जब हो जायेगी, चाहे आवंटित भूमि का क्षेत्रफल आवेदित क्षेत्रफल से 20% तक कम या अधिक हो। हाँ, यदि आवेदित क्षेत्रफल और आवंटित क्षेत्र का 20% से अधिक अन्तर है तो इस आवंटन के अस्वीकार कर दिए जाने की दशा में धरोहर धनराशि जब नहीं होगी बशर्त अस्वीकृति की सूचना प्राधिकरण को प्रस्तर 4 में उल्लिखित आरक्षण धनराशि जमा करने की अन्तिम तिथि तक दे दी जाये।)

नोट:- ऊपर वर्णित भूमि प्रीमियम केवल तदर्थ है जिसमें अनुज्ञप्ति अनुबन्ध/पट्टा विलेख के प्रावधानों के अनुसार वृद्धि हो सकती है।

5. The remaining 75% of the provisional premium shall have to be paid by you in ten equal half yearly instalments each of which will be due for payment on 1st day of January and 1st day of July each year. The 1st instalment of such payment will fall due for payment on 01-01-2024 the second and subsequent instalments of premium will fall due on 1st day of July and 1st day of January each year. An interest 12% per annum shall be charged on the outstanding (balance) premium with effect from the date of allotment and will be payable alongwith instalment of premium as stipulated in clause 3 above subject to a rebate of 2% per annum on payment on or before the prescribed date and if there are no arrears of dues. The amount of the balance premium and the interest due on it from time to time shall remain first charge on the land and the building and machinery created thereon till it is (they are) paid in full.

NOTE-The premium mentioned herein is provisional and is liable to be enhanced in accordance with the provisions of Licence Agreement/Lease Deed-

भूमि प्रीमियम के शेष 75 प्रतिशत का भुगतान आप दस बराबर छमाही किश्तों में कर देंगे, प्रत्येक किश्त की देय तिथि प्रत्येक वर्ष पहली जनवरी और पहली जुलाई होगी। इस प्रकार की अदायगी की प्रथम किश्त की देय तिथि 01.01.2024 होगी। द्वितीय एवं तदोपरान्त प्रीमियम की किश्त की देय तिथि प्रत्येक वर्ष की

[3]

पहली जुलाई और पहली जनवरी होगी। ऊपर प्रस्तर-3 क अनुसार कुल शेष भूमि प्रीमियम पर आवंटन की तिथि से 12% वार्षिक की दर से ब्याज देय होगा। जिसमें निर्धारित तिथि या उसके पूर्व भुगतान की दशा में 2% वार्षिक की दर पर छूट मिलेगी, बशर्ते कोई बकाया न हो। जब तक भूमि प्रीमियम और उस पर देय ब्याज की पूरी अदायगी नहीं हो जाती तब तक आवंटित भूमि, उस पर बने भवन और उस पर लगाई मशीनों पर प्राधिकरण का प्रथम प्रभार बना रहेगा।

नोट:- ऊपर वर्णित भूमि प्रीमियम केवल तदर्थ है जिसमें पट्टा विलेख के प्राक्धानों के अनुसार वृद्धि हो सकती है।

6. The stamp duty, the registration charges and legal expenses involved in the execution of the Lease Deed and other agreements from time to time will have to be borne by you.

पट्टा विलेख और समय-समय पर निष्पादन किए जाने वाले अनुबन्धों से सम्बन्धित स्टाम्प शुल्क तथा निबन्धन शुल्क तथा विधि व्ययों का भार आपको वहन करना होगा।

7. In the event of cancellation of allotment on account of any default on your part, the following amounts will stand forfeited to the Sathariya Industrial Development Authority.

आपकी किसी त्रुटि के कारण आवंटन निरस्त हो जाने की दशा में निम्नांकित धनराशियाँ सतहरिया औद्योगिक विकास प्राधिकरण के पक्ष में जब्त हो जायेगी।

- (a) Interest @ 12% per annum from the date of allotment on the total unpaid premium from time to time till the date of cancellation of allotment without allowing rebate in interest, mentioned in clause 5 above irrespective of the fact whether the dues had been paid in time or not.

आवंटन की तिथि से आवंटन निरस्त होने की तिथि तक समय-समय पर कुल शेष भूमि प्रीमियम पर 12% वार्षिक की दर से ब्याज, जिसमें छूट अनुमन्य नहीं होगी, चाहे देयों के भुगतान निर्धारित तिथियों तक या उसके बाद किए गये हों।

AND/ तथा

- (b) Use and Occupation charges/Lease Rent, water maintenance charge, water charge & Maintenance charge etc from the date of allotment upto the date of cancellation.

आवंटन की तिथि से आवंटन निरस्त होने की तिथि तक उपयोग शुल्क/लीज रेंट, जलापूर्ति रख-रखाव शुल्क, जल शुल्क एवं रख-रखाव शुल्क आदि।

AND/ तथा

- (c) In the case of constructed sheds allotted by S.I.D.A. 5% of the cost of shed towards depreciation.

प्राधिकरण द्वारा निर्मित और आवंटित शेडों के मामले में शेड के मूल्य ह्रास स्वरूप निर्मित शेड के कुल मूल्य का 5%

The Balance amount, if any out of the deposits made by you till then, after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amounts to be forfeited you shall be liable to pay the difference and the same shall be recoverable by the authority from you.

उपर्युक्त ढंग से जब्त होने वाली धनराशियाँ काटकर आप द्वारा जमा धनराशियों में से जो भी शेष बचेगा वह आपको लौटाया जा सकेगा। यदि (आप) द्वारा जमा धनराशियाँ उपर्युक्त ढंग से काटी जाने वाली धनराशियों से कम होगी, तो दोनों के अन्तर को अदा करने का आपका दायित्व होगा जिसे यह प्राधिकरण आपसे वसूल कर सकता है।

8. In the event of surrender of the allotment, the following amounts will stand forfeited to the Sathariya Industrial Development Authority.

[4]

आवंटन के समर्पण की दशा में, निम्नांकित धनराशियां सतहरिया औद्योगिक विकास प्राधिकरण के पक्ष में जम्मा हो जायेंगी।

- (a) Interest @ 12% per annum from the date of allotment upto the date of surrender of the allotment on the total balance (unpaid), premium from time to time allowing the rebate (in interest) irrespective of the fact whether the payments were made in time or not.

आवंटन की तिथि से आवंटन के समर्पण की तिथि तक समय-समय पर कुल शेष भूमि प्रीमियम पर 12% वार्षिक की दर से ब्याज जिसमें छूट अनुमन्य होगी चाहे देरों के भुगतान निर्धारित तिथि तक या उसके बाद किए गये हों।

AND/ तथा

- (b) Use and Occupation Charges/ Lease Rent water maintenance charge, water charge & Maintenance charge etc from the date of allotment till the date of surrender.

आवंटन की तिथि से समर्पण की तिथि तक उपयोग शुल्क/लीज रेंट, जलापूर्ति रख-रखाव शुल्क, जल शुल्क एवं रख-रखाव शुल्क आदि।

AND/ तथा

- (c) 5% of the cost of the shed towards depreciation in case of constructed shed allotted by S.I.D.A.

प्राधिकरण द्वारा निर्मित एवं आवंटित शेडों के मूल्य ह्रास स्वरूप निर्मित शेडों के कुल मूल्य का 5%

The balance amount, if any, out of the deposits made by you till the date of surrender after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amounts to be forfeited, you shall be liable to pay the difference and the same shall be recoverable by the authority from you.

उपर्युक्त ढंग से जम्मा होने वाली धनराशियां काटकर आप द्वारा जमा धनराशियों में से जो भी शेष बचेगा वह आपको लौटाया जा सकेगा। यदि (आप) द्वारा जमा धनराशियों में उपर्युक्त ढंग से काटी जाने वाली धनराशियों से कम होगी, तो दोनों के अन्तर को अदा करने का आपका दायित्व होगा जिसे यह प्राधिकरण आपसे वसूल कर सकता है।

9. The plot has been allotted on as it is where it is basis and leveling etc, if any, is to be undertaken by you at your expenses. You will pay to the Sathariya Industrial Development Authority within 30 days from the date of the demands made by this Authority from time to time such recurring fee in the nature or service and / or maintenance charges as determined by this Authority. In case of default you will be liable to pay interest @ 12% p.a. on the amount due.

आपको यह भूखण्ड 'जैसा है, जहाँ है' आधार पर आवंटित किया गया है और आपको आवश्यकतानुसार समतल कराना, आदि कार्य अपने खर्च पर कराने होंगे। आप सतहरिया औद्योगिक विकास प्राधिकरण द्वारा निर्धारित सेवा तथा/अथवा रख-रखाव शुल्क की प्रकृति के आवर्ती शुल्क का भुगतान समय-समय पर प्राधिकरण द्वारा मांग भेजने की तीस दिन के भीतर कर देंगे अन्यथा मांगी गई उक्त धनराशि पर 12% वार्षिक की दर से ब्याज देय होगा।

10. (a) You will obey and submit to the rules of Municipal or other authority now existing or hereafter to exist so far as the same relate to the immovable property in the Industrial Area or so far as they affect the health, safety and convenience of the others inhabitants of the place, and will not release any obnoxious gaseous, liquid or solid effluents from the unit in any case.

[5]

आप नगरीय अथवा किसी प्राधिकरण के, जो इस समय विद्यमान है, अथवा भविष्य में अस्तित्व में आयेगा, उन नियमों को उस सीमा तक स्वीकार करेंगे और पालन करेंगे जहाँ तक ये औद्योगिक क्षेत्र स्थित अचल सम्पत्ति से सम्बन्धित होंगे या जहाँ तक उनका प्रभाव उस स्थान के अन्य निवासियों के स्वास्थ्य, सुरक्षा और सुविधा पर पड़ता होगा आप किसी भी दशा में अपनी इकाई से कोई भी अहितकर वाष्पीय द्रव, या ठोस उत्प्रावह विसर्जित नहीं करेंगे।

- (b) You will establish at your own cost an appropriate and efficient effluent treatment system/ plant and will ensure that it is ready and functional as per the norms and specifications expected laid down or stipulated by the State Effluent Board/U.P. Pollution Control Board and any other authority established by law for the time being in force before the production is commenced in the unit set up on the plot of land covered by this letter.

आप स्वयं अपने खर्च पर एक उपयुक्त तथा कुशल उत्प्रावह शोधन प्रणाली/संयंत्र स्थापित करेंगे और सुनिश्चित करेंगे कि यह राज्य उत्प्रावह परिषद/उ०प्र० प्रदूषण नियन्त्रण परिषद तथा किसी अन्य प्राधिकरण, जो विधि द्वारा स्थापित हो, द्वारा अपेक्षित एवं निर्धारित मानकों तथा विशेष निर्देशों जो उस समय प्रभावी हों, के अनुरूप हों और कार्यकारी हों। आपको यह कार्य इस पत्र द्वारा आवंटित भूमि पर स्थापित इकाई में उत्पादन प्रारम्भ करने से पूर्व करना होगा।

- (c) Whenever Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town Area or (any) other local bodies [body] take over this Industrial Area of S.I.D.A. you will become liable to pay and discharge all rates, taxes, charges, claims and outgoing chargeable imposed and assessment of every description, which may be assessed, charged or imposed upon then by the local body and will abide by the laws rules and direction of the local body.

जब कभी नगर महापालिका या नगर पालिका छावनी परिषद, जिला परिषद, टाउन एरिया अथवा अन्य (कोई) अधिसूचित स्थानीय निकाय को सतहरिया औद्योगिक विकास प्राधिकरण का यह औद्योगिक क्षेत्र हस्तान्तरित हो जाता है, तब आपका दायित्व होगा कि उक्त स्थानीय निकाय द्वारा निर्धारित या लगाये गये करों, उपकरों, शुल्कों, मांगों और निर्गामी प्रमारों को अदा करें उनके द्वारा किये गये कर निर्धारण को स्वीकार करके उसके आधार पर भुगतान करें और स्थानीय निकाय की विधि, नियमों तथा निर्देशों का पालन करें।

- (d) In case boiler is to be installed and coal is to be used, you will obtain clearance from the authorities concerned.

यदि बायलर स्थापित करना तथा कोयले का प्रयोग करना हो, तो आपको सम्बन्धित प्राधिकारियों से अनुमति प्राप्त करनी होगी।

- (e) You will make appropriate arrangements at your own cost for proper disposal of waste water produced in your unit.

आप अपने खर्च पर अपनी इकाई के उच्छिष्ट जल के निस्तारण की उपयुक्त व्यवस्था करेंगे।

11. You will apply for and obtain power connection from the local agency/U.P. Power Corporation Ltd. as the case may be at your end and cost.

आप स्वयं अपने स्तर तथा खर्च पर स्थानीय अधिकरण/ उ०प्र० पावर कारपोरेशन लि० से जैसी भी स्थिति हो अपनी इकाई हेतु आवश्यक बिजली भार के लिए आवेदन करेंगे और उसे प्राप्त करेंगे।

12. Before execution of Lease Deed you shall have to :-

- (i) Clear all dues upto the date of executing lease deed as mentioned in clause-3, 4, 5 and 26 of this letter.
- (ii) Any other formalities required, if any.

[6]

पट्टा विलेख निष्पादित करने से पूर्व आपको :-

1. इस आवंटन पत्र के प्रस्तर-3, 4, 5 व 26 में उल्लिखित अद्यतन देयों का भुगतान पट्टा विलेख निष्पादन से पूर्व करना होगा।
2. अन्य आवश्यक वांछित औपचारिकतायें यदि कोई हों, पूरी करनी होंगी।

12.(A) You shall have to deposit Udyog Aadhar memorandum..

उद्योग आधार मेमोरण्डम जमा किया जाना अनिवार्य होगा।

13. You will have to take over possession of the land executing the lease deed within 30 days from the date of inviting you to do so or within 3 months from the date of this letter whichever is earlier.

आप पट्टा विलेख निष्पादित के बाद कब्जा लिये जाने हेतु जारी आमंत्रण की तिथि से 30 दिन के अन्दर या इस पत्र की तिथि से तीन माह के अन्दर जो भी पहले समाप्त हो, भूमि का कब्जा प्राप्त कर लेंगे।

14. The Lease Deed for the plot(s) will be executed only when- (Not applicable)

भूखण्ड (1) का पट्टा विलेख तभी निष्पादित किया जायेगा जबकि- (लागू नहीं)

(a) The factory has been established and commercial production has been commenced to the satisfaction of this Authority.

प्राधिकरण संतुष्ट हो जाय कि कारखाना स्थापित हो गया है और उसमें वाणिज्यिक उत्पादन आरम्भ हो गया है।

OR/ अथवा

(b) The loan has been sanctioned for the project for which this allotment is being made by the financial institution (requiring creation of mortgage) and the same has assured, in writing to S.I.D.A. for making the lumpsum payment of total balance premium of land out of the first disbursement of the sanctioned loan on behalf of the allottee. In the event, we may be able to allow first charge to such institution and transfer to it the original Lease Deed in exchange for registered duplicate copy there of.

जिस परियोजना हेतु यह आवंटन किया जा रहा है, उसके लिए वित्तीय संस्था (जिसे बन्धक कार्यवाही करनी हो) ऋण स्वीकृत कर दे और सतहरिया औद्योगिक विकास प्राधिकरण को लिखित आश्वासन दें कि स्वीकृत ऋण के प्रथम संवितरण में से वह संस्था (आवंटी के बदले) कुल शेष भूमि प्रीमियम का एक मुश्त भुगतान सीधे प्राधिकरण को कर देगी। उस दशा में यह प्राधिकरण ऐसी वित्तीय संस्था को प्रथम प्रभार की अनुमति दे सकता है और पट्टा विलेख की दूसरी निबन्धित प्रति के बदले मूल पट्टा विलेख उक्त संस्था को हस्तान्तरित कर सकता है।

15. The allotment will be cancelled if and when there happens any one of the events mentioned below and the same consequences will follow as stated in clause 7 above.

यदि एवं जब कभी निम्नलिखित में कोई स्थिति हुई, आवंटन निरस्त कर दिया जायेगा तथा ऊपर प्रस्तर 7 में वर्णित परिणाम होंगे :-

(a) If you fail to execute licence Agreement/ Lease Deed and / or take possession of the land as mentioned in clause nos. 11 and 13 within the time stipulated in clause 13, the time being of essence.

[7]

यदि आप प्रस्तर 13 में निर्धारित अवधि में प्रस्तर 12 तथा 13 में उल्लिखित ढंग से अनुज्ञप्ति अनुबन्ध/ पट्टा विलेख का निष्पादन नहीं करेंगे तथा/ अथवा भूमि का कब्जा नहीं ले लेंगे यहाँ समय संविदा का मर्म है।

OR/ अथवा

(b) If you fail to make payment of interest and/or premium on or before the due date(s) as mentioned in clause 5 of this letter.

यदि आप इस पत्र के प्रस्तर 5 में उल्लिखित निर्धारित तिथि (यों) को या उसके पूर्व तक ब्याज तथा/अथवा भूमि प्रीमियम का भुगतान न कर देंगे।

16. You shall not employ in the unit any process generating smoke or fumes or involving use of chimney and any use of fossil fuel in the process which may cause atmospheric pollution and / or would not discharge liquid effluent which may be obnoxious by nature or cause pollution. Your unit should not involve any significant emission of particles and / or gaseous substance in the air.

आप अपनी इकाई में ऐसी किसी कार्यविधि का प्रयोग नहीं कर सकेंगे जिससे धुआँ या गैस उत्पन्न हो अथवा जिसमें चिमनी लगानी हो और प्रक्रिया में किसी जीवाश्मीय ईंधन का प्रयोग हो जिससे पर्यावरण में प्रदूषण उत्पन्न हो तथा/अथवा ऐसी किसी द्रव उत्प्रेषण का विसर्जन नहीं करेंगे जिसकी प्रकृति अहितकर हो या जो प्रदूषण उत्पन्न करे। आपको इकाई से हवा में किसी उल्लेखनीय मात्रा में कणों तथा/अथवा वाष्पीय पदार्थ का उत्सर्जन नहीं होना चाहिए।

17. In employing labour for the industry, skilled, semi skilled or unskilled, shall give preference to one or two able-bodied persons from the families whose land has been acquired for the purpose of the said Industrial Area.

अपनी इकाई में कुशल अर्धकुशल अथवा अकुशल कर्मचारियों की भर्ती में आप उन परिवारों के एक या दो शारीरिक रूप से समर्थ व्यक्तियों को वरीयता प्रदान करेंगे, जिनकी भूमि उस औद्योगिक क्षेत्र के स्थापनार्थ अधिग्रहीत की गई हो।

18. You shall also be liable to pay maintenance/ service charges in addition to other dues as per the demand made by the authority.

अन्य देयों के अतिरिक्त आपको प्राधिकरण द्वारा माँगे गये रख-रखाव शुल्क/सेवा शुल्क का भी भुगतान करना होगा।

19. The balance premium alongwith stipulated interest will constitute the first charge on the allotted plot till fully paid.

कुल शेष भूमि प्रीमियम तथा उस पर निर्धारित दर से देय ब्याज तब तक भूखण्ड पर प्रथम प्रभार रहेंगे जब तक ये पूरे अदा नहीं हो जाते।

20. You will pay use and occupation charges/lease rent at the rate of Rs. 1.00/- per Sq.M. per year during the first thirty years; Rs. 2.50/- per Sq.M. per year during the next thirty years after expiry of the first thirty years and Rs. 5.00/- per Sq.M. per year during the next thirty years after expiry of the first sixty years. Use and occupation charges are payable till the date lease is granted to you whereafter lease rent will have to be paid.

आप पहले 30 वर्ष की अवधि में रू० 1.00/- प्रति वर्गमीटर प्रति वर्ष और 30 वर्षों की समाप्ति के बाद अगले 30 वर्ष की अवधि में रू० 2.50/- प्रति वर्गमीटर प्रति वर्ष और 60 वर्षों की समाप्ति के बाद अगले 30 वर्ष की अवधि में रू० 5.00/- प्रति वर्गमीटर प्रति वर्ष की दर से भू-उपयोग शुल्क/लीज रेंट अदा करेंगे। पट्टा दिए जाने की तिथि तक भू-उपयोग शुल्क लगाया जायेगा और पट्टा दिये जाने पर लीजरेन्ट देना होगा।

[8]

21. The allottee/licencee/lessee of S.I.D.A. will mention in the postal address of his correspondence letters invariably the name of S.I.D.A. Industrial Area.

इस प्राधिकरण के आवंटी/अनुज्ञप्ति धारक/पट्टेदार अपने पत्राचार/पत्रों के डाक पते में 'सतहरिया औद्योगिक विकास प्राधिकरण का औद्योगिक क्षेत्र अनिवार्य रूप से लिखेंगे।

22. All the payments to the authority should be made only through Bank Draft/pay order in favour of S.I.D.A. payable at Sathariya or Jaunpur No payments in cash or through cheques would be accepted.

इस प्राधिकरण को सभी भुगतान 'एस0आई0डी0ए0' के पक्ष में सतहरिया अथवा जौनपुर में देय बैंक ड्राफ्ट/पे- ऑर्डर द्वारा किये जाने चाहिए। नगद अथवा चेक द्वारा कोई भुगतान स्वीकार नहीं किया जायेगा।

23. You will utilise minimum 30% area of the plot by covering it by roof/permanent shed within the specified period as contained in the Lease Deed, failing which the allotment of the plot(s) will be cancelled.

पट्टा विलेख में निर्धारित समयाविधि के भीतर आप भूखण्ड के न्यूनतम 30% क्षेत्रफल की छत/स्थायी शेड से आच्छादित करते हुए उसका उपयोग करेंगे, अथवा भूखण्डों का आवंटन निरस्त कर दिया जायेगा।

24. It will be your sole responsibility to get NOC from UPPCB (U.P. Pollution Control Board) and if it is not furnished to this authority you will be liable for action according to law and S.I.D.A. would not be responsible for any of your act for omissions which may be in contravention to the U.P. Pollution Control Board rules environmental laws.

उ0प्र0 प्रदूषण नियन्त्रण परिषद से अनापत्ति प्रमाण-पत्र प्राप्त करना केवल आपका ही दायित्व होगा। यदि आप इसे प्राधिकरण को नहीं प्रस्तुत करते तो आपके विरुद्ध विधि के अनुसार इसके लिए कार्यवाही की जा सकती है। आपके किसी कार्य या चूक के लिए, जिससे उ0प्र0 प्रदूषण नियन्त्रण परिषद के नियमों / पर्यावरण सम्बन्धी विधि का उल्लंघन होता हो, सतहरिया औद्योगिक विकास प्राधिकरण उत्तरदायी नहीं होगा।

25. You shall have to pay Rs 80/- per months for water supply maintainance charge, which is liable to be changed.

आपको रू0 80/- प्रतिमाह की दर से जलापूर्ति रख-रखाव शुल्क का भुगतान करना होगा, जो कि समय-समय पर परिवर्तन किया जा सकता है।

26. You shall have to pay Rs. 5.00 per Sq.M. per year on 1st January every year for maintainance charges. 10% rebate shall be given for timely payment. This year payment should be made within two months from date of allotment, After two months 14% Annual interest shall be charged.

आपको प्रत्येक वर्ष पहली जनवरी को रू0 5.00 प्रति वर्ग मीटर प्रति वर्ष की दर से रख-रखाव शुल्क का भुगतान करना होगा। निर्धारित तिथि तक भुगतान करने पर 10% की छूट दी जायेगी। इस वर्ष यह भुगतान आवंटन दिनांक से दो माह के अन्दर करना होगा। दो माह के पश्चात् देय रख-रखाव शुल्क 14% वार्षिक ब्याज की दर से ब्याज के साथ भुगतान करना होगा।

27. It is compulsory to start production after establishing unit within 36 months from the date of allotment. If production is not started within scheduled time, 3% of the original premium (Including Transfer levy if applicable) of the plot per year shall be charged as time extension fee or plot shall be cancelled.

[9]

आवंटन दिनांक से 36 माह के अन्दर इकाई स्थापित करके उत्पादन शुरू करना अनिवार्य होगा। निर्धारित समय में उत्पादन शुरू न करने की दशा में original premium (हस्तान्तरण शुल्क सहित लागू होने की दशा में) का 3% समय वृद्धि शुल्क प्रति वर्ष देय होगा, अथवा भूखण्ड निरस्त किए जाने की कार्यवाही की जायेगी।

28. After possession of plot is taken and before approval of building plan you shall have to plant 58 no. of trees on your plot.

आपको कब्जा प्राप्ति के पश्चात् एवं भवन मानचित्र स्वीकृति के पहले भूखण्ड पर 58 वृक्ष लगाना अनिवार्य होगा।

Yours faithfully



(Harsh Pratap Singh)


Additional Chief Executive Officer
SIDA, Jaunpur

No. / S.I.D.A./IA/ / Allot/IA Sathariya Plot No. C-20 Dated

Copy forwarded for information and necessary action to :

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित—

1. The Deputy Commissioner Industry, District Industries and Enterprise Promotion Centre, Jaunpur.



(Harsh Pratap Singh)
Additional Chief Executive Officer
SIDA, Jaunpur



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 100/36 / सी०-६/एन०ओ०सी०-169/2023

Date 30/8/23

सेवा में

मेसर्स आर०एस० बी०एम०डब्ल्यू० सर्विसेस,
एन०डी०एल० टावर, तृतीय तल,
बेहननपुरवा, निकट वेब माल,
गोमती नगर, लखनऊ-226010

पंजीकृत

विषय:- सी०बी०डब्ल्यू०टी०एफ० मेसर्स आर०एस० बी०एम०डब्ल्यू० सर्विसेस, प्लॉट रां०-सी०-20, सतहरिया औद्योगिक विकास प्राधिकरण (सीडा), सतहरिया, जौनपुर के सम्बन्ध में।

नहोदय,

कृपया उपरोक्त विषयक आपके पत्र दिनांक 23.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल के निकटवर्ती जनपदों के संबंध में कार्यालय अभिलेखों में उपलब्ध सूचना के अनुसार चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या	बेड्स के सापेक्ष आंकलित जैव चिकित्सा अपशिष्ट की मात्रा (कि०ग्रा०/दिन)
भदोही	2367	591.75
जौनपुर	7561	1890.25
मीरजापुर	3443	860.75
प्रयागराज	15471	3867.75
सुल्तानपुर	5085	1271.25
अमेठी	2965	716.25
प्रतापगढ़	4310	1077.5
योग	41102	10275.5

अवगत कराना है कि सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल से 75 कि०मी० रेडियल दूरी के भीतर 03 सी०बी०डब्ल्यू०टी०एफ० मेसर्स संगम मेडीसर्व, हण्डीया, प्रयागराज, मेसर्स फेरोबिल्ड हार्ड (इण्डिया) प्रा०लि०, 83ए, महेंबा पुरबपट्टी, नैनी प्रयागराज, एवं मेसर्स रॉयल पॉल्यूशन कान्ट्रोल सर्विसेस, सुल्तानपुर कार्यरत है तथा उक्त सभी सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर की कुल क्षमता 600 कि०ग्रा०/घण्टा है।

अतः यह मान लिया जाये कि सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर का संचालन 12 घण्टा/दिन होता है। प्रति बेड जैव चिकित्सा अपशिष्ट 250 ग्राम/दिन जनित होता है एवं जनित जैव चिकित्सा अपशिष्ट का 80 प्रतिशत भाग इन्सीनिरेबिल अपशिष्ट में आता है तो उस दशा में कुल जनित अपशिष्ट यथा 10275.5 कि०ग्रा०/दिन में इन्सीनिरेबिल अपशिष्ट 8220.4 कि०ग्रा०/दिन हेतु उपरोक्त वर्णित समस्त सी०बी०डब्ल्यू०टी०एफ० द्वारा अधिकतम 7200 कि०ग्रा०/दिन इन्सीनिरेबिल अपशिष्ट का निस्तारण किया जा सकता है तथा जनित अपशिष्ट यथा 1020.4 कि०ग्रा०/दिन के निस्तारण हेतु अतिरिक्त सी०बी०डब्ल्यू०टी०एफ० की आवश्यकता होगी।

भवदीय

(आर०के० सिंह)

मुख्य पर्यावरण अधिकारी

(वृत्त-६)

[Signature]

[Signature]

16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya, District- Jaunpur, U.P., M/s R.S. BMW Services, 8220/7574/SIA/UP/INFRA2/435159/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Limited, Patna. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services.
2. The standard terms of reference in the matter were issued through online Parivesh Portal on 31/01/2023 and EIA report submitted through online Parivesh Portal on 07/09/2023.
3. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description																		
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.																		
2.	Project Proponent	M/s R.S. BMW Services																		
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio- medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The present proposal is to utilize 0.58 ha land for setting up of Biomedical Waste Treatment Facility.																		
4.	Salient Features of the Project																			
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Incinerator (One + one standby)</td> <td>250 kg/hr</td> <td>2</td> </tr> <tr> <td>Autoclave</td> <td>1000 litre/Batch</td> <td>2</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table>	Equipment	Capacity	Number	Incinerator (One + one standby)	250 kg/hr	2	Autoclave	1000 litre/Batch	2	Shredder	150 kg/hr	1	Chemical Disinfection Tank	1500 Ltr	1	Effluent Treatment Plant	10 KLD	1
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Effluent Treatment Plant	10 KLD	1																		
6.	Category of Projects	Category "B1" and Schedule- 7(da)																		
7.	Number of working days	365																		
8.	Total Plot Area	0.58 Ha																		
9.	Khasra Number	Plot No.- C-20																		
10.	Location	Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh																		
11.	Coordinates of the Plant	1. 25°38'58.56"N 82°13'54.23"E 2. 25°38'58.59"N 82°13'57.17"E 3. 25°38'55.99"N 82°13'54.39"E 4. 25°38'56.11"N 82°13'56.36"E																		
12.	Elevation	108meter-110 meter																		

13.	Nearest habituated area	Sarai Dingur, Approx. 1.23 km towards North-West
14.	Nearest Main Public Road	NH-31 is about Approx. 1.12 Km towards North.
15.	Nearest Railway station/Airport	Badshahpur Railway Station, approx. 4.13 km in West direction. Chaudhary Charan Singh International Airport, approx. 182 km in North West direction.
16.	Nearest water body	Varna River, approx. 8.13 km in SSW direction
17.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD
18.	Source of water	Ground water Supply (Water will be abstracted only after getting NOC from CGWA).
19.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process
20.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.
21.	Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter
22.	Nos. of Stack	2
23.	Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.
24.	Alternative site	No Alternative site is examined
25.	Land form, Land use and land ownership	The land for project is Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh.
26.	Project Cost	The estimated cost of the Project is Rs. 4.85 Cr.

4. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

5. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste: 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and

	composted.
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6. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

7. There is no any litigation pending against project till dated 19/09/2023.

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

The project proponent also submitted a letter dated 30/08/2023 issued by UPPCB, Lucknow. UPPCB in its letter dated 30/08/2023 mentioned is as follows:

“...सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 के प्रस्तावित स्थल के निकटवर्ती जनपदों में कार्यालय अभिलेखों में उपलब्ध सूचना के अनुसार चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है:-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या	बेड्स के सापेक्ष आंकलित जैव चिकित्सा अपशिष्ट की मात्रा (कि0ग्रा0/दिन)
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अतः यह मान लिया जाये कि सी0बी0डब्ल्यू0टी0एफ0 में इन्सीनिरेटर का संचालन 12 घण्टा प्रतिदिन होता है, प्रति बेड जैव चिकित्सा अपशिष्ट 250 ग्राम/दिन जनित होता है एवं जनित जैव चिकित्सा अपशिष्ट का 80 प्रतिशत भाग इन्सीनिरेबिल अपशिष्ट में आता है तो उस दशा में कुल जनित अपशिष्ट यथा 10275.5 कि0ग्रा0/दिन में इन्सीनिरेबिल अपशिष्ट 8220.4 कि0ग्रा0/दिन हेतु उपरोक्त वर्णित समस्त सी0बी0डब्ल्यू0टी0एफ0 द्वारा अधिकतम 7200 कि0ग्रा0/दिन इन्सीनिरेबिल अपशिष्ट का निस्तारण किया जा सकता है तथा जनित अपशिष्ट यथा 1020.4 कि0ग्रा0/दिन के निस्तारण हेतु अतिरिक्त सी0बी0डब्ल्यू0टी0एफ0 की आवश्यकता होगी।

The consultant (EIA Coordinator) also submitted an affidavit dated 05/08/2023 mentioning is as follows:

1. I, Muzaffar Ahmad, S/o Shri S.Iqbal Ahmad is EIA Coordinator of M/s Environment Management Division of M/s India Glycols Limited, Kashipur.

2. I have prepared the EIA/EMP report for the proposal (EC) in Name of Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with application EIA/EMP are true and correct.
5. I certify that expansion of this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO-12

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB/Development authority for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- I. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the

Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NAB L accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.

5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all

necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The criteria pollutant levels namely; SPM, RSPM, SP, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Prof. Jaswant Singh)
Member

(Dr. Amrit Lal Haldar)
Member

(Dr. Shiv Om Singh)
Member

(Tanzar Ullah Khan)
Member

(Ashish Tiwari)
Member-Secretary

(Dr. Harikesh Bahadur Singh)
Chairman

Nodal, SEAC-2

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEAC-2 during the meeting.

Annexure-1**General and Specific Conditions for Gitti, Patthar & Boulder Mining Projects: -****A. General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

B. Specific Conditions:

1. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
2. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
3. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
4. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
5. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
6. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
7. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
10. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
11. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.

12. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
13. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
17. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
18. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
19. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
20. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
21. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
22. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
23. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
24. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.

25. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
26. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
27. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
28. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
29. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
30. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
31. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
32. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
33. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
34. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
35. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
36. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
37. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be

- covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
38. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 39. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 40. Project Proponent shall explore the possibility of using solar energy where ever possible.
 41. Commitment towards CER has to be followed strictly.
 42. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
 43. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
 44. The blasting will be done only after getting permission from the Mining Department.

Annexure-3General and Specific Conditions for Sand/Morum Mining ProposalsGeneral Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
2. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
3. Environment management in according to environmental status and impact of the project.
4. During the school opening and closing time transportation of minerals will be restricted.
5. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
7. Pakkamotorable haul road to be maintained by the project proponent.
8. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
9. Permission from the competent authority regarding evacuation route should be taken.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
11. Provision for cylinder to workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
14. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
15. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
16. Provision for two toilets and hand pumps should be made at mining site.
17. Drinking water for workers would be provided by tankers.
18. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
19. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
20. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

21. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
22. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
23. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
24. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
25. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
30. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
31. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
32. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
33. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
34. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
35. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
36. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
37. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
38. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
39. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

40. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
41. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
42. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
43. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
44. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
45. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
46. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
48. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
51. Waste water from potable use be collected and reused for sprinkling.
52. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

Annexure-2Standard Terms of Reference for the Mining Project prescribed by MoEF&CC, GoI

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.

- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season); December-February (winter season)]primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 22) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 25) Description of water conservation measures proposed to be adopted in the Project should be given.
- 26) Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
- 29) Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 30) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 31) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 32) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 33) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 34) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 35) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 36) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 37) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 38) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 39) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 40) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 41) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 42) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 43) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 44) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 45) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.

- c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

Minutes of the 767th Meeting of the SEIAA, UP held on 26.10.2023

- (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
- Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - Copy of CTE and CTO issued by SPCB.
 - Status of submission of six-monthly compliance report to EC granted earlier
 - Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be a part of EIA-EMP report.
- 14- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
- 15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 8000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 16- In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
- 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 18- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 19- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 10. Common Bio Medical Waste Treatment Facility (CBWTF) VRBA Bio Waste Solution Pvt. Ltd. at E-46, Industrial area, Ramnagar, Phase-1, District- Chandauli, Uttar Pradesh, M/s VRBA Bio Waste Solution Pvt. Ltd., 7624/7222/SIA/UP/INFRA2/417371/2023.**

SEIAA agreed with the recommendation of SEAC to grant environmental clearance to the project.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The -1
R.S. BMW SERVICES
NDL Tower Third Floor, Behnanpurwa Near Wave Mall, Gomti Nagar -
226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/INFRA2/435159/2023 dated 07 Sep 2023. The particulars of the
environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC23B057UP110206 |
| 2. File No. | 8220-7574 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 7(d)(a)Common Bio-Medical Waste
Treatment Facility |
| 6. Name of Project | Common Bio Medical Waste Treatment
Facility (CBWTF) M/s R.S. BMW Services
Plot No. C-20 at Sathariya Industrial
Development Authority (SIDA) Sathariya
Jaunpur |
| 7. Name of Company/Organization | R.S. BMW SERVICES |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 10/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH
(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/435159/2023 & SEIAA, U.P. & File no-8220-7574

Sub: Environmental Clearance for Proposed Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services.

Dear Sir,

This is with reference to your application / letter dated 30-01-2023 & 13-09-2023 on above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Limited, Patna to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services.
2. The standard terms of reference in the matter were issued through online Parivesh Portal on 31/01/2023 and EIA report submitted through online Parivesh Portal on 07/09/2023.
3. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description						
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.						
2.	Project Proponent	M/s R.S. BMW Services						
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio- medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The present proposal is to utilize 0.58 ha land for setting up of Biomedical Waste Treatment Facility.						
4.	Salient Features of the Project							
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1" style="width: 100%; text-align: center;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Equipment	Capacity	Number			
Equipment	Capacity	Number						

		Incinerator (One + one standby)	250 kg/hr	2	
		Autoclave	1000 litre/Batch	2	
		Shredder	150 kg/hr	1	
		Chemical Disinfection Tank	1500 Ltr	1	
		Effluent Treatment Plant	10 KLD	1	
6.	Category of Projects	Category "B1" and Schedule- 7(da)			
7.	Number of working days	365			
8.	Total Plot Area	0.58 Ha			
9.	Khasra Number	Plot No.- C-20			
10.	Location	Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh			
11.	Coordinates of the Plant	1. 25°38'58.56"N 82°13'54.23"E 2. 25°38'58.59"N 82°13'57.17"E 3. 25°38'55.99"N 82°13'54.39"E 4. 25°38'56.11"N 82°13'56.36"E			
12.	Elevation	108meter-110 meter			
13.	Nearest habituated area	Sarai Dingur, Approx. 1.23 km towards North-West			
14.	Nearest Main Public Road	NH-31 is about Approx. 1.12 Km towards North.			
15.	Nearest Railway station/Airport	Badshahpur Railway Station, approx. 4.13 km in West direction, Chaudhary Charan Singh International Airport, approx. 182 km in North West direction.			
16.	Nearest water body	Varna River, approx. 8.13 km in SSW direction			
17.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD			
18.	Source of water	Ground water Supply (Water will be abstracted only after getting NOC from CGWA).			
19.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process.			
20.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.			
21.	Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter			
22.	Nos. of Stack	2			
23.	Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.			
24.	Alternative site	No Alternative site is examined			
25.	Land form, Land use and land ownership	The land for project is Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh.			
26.	Project Cost	The estimated cost of the Project is Rs. 4.85 Cr.			

4. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
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A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0	5.75	5.25	0.85	3.90
		7.10 (Fresh) + 3.90 (Recycle)				

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

5. Solid waste details:

6. Hazardous waste details:	Total No. of Employees	20
	Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
	Quantity of solid waste generated	4.0 kg/day
	Organic solid waste: 60 % of the total waste	2.40 kg/day
	Inorganic solid waste : 40 % of the total waste	1.60 kg/day
	Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

7. There is no any litigation pending against project till dated 19/09/2023.

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith specific and following standard environmental clearance conditions: -

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB/Development authority for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- i. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- ii. Air quality monitoring and preservation:
 1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from

time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.

5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.111 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed

2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Jaunpur In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use

of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jaunpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/10/2023 12:40:13 PM

File No.7222
Government of India
State Level Environment Impact Assessment Authority
Uttar Pradesh

To,

M/s VRBA BIO WASTE SOLUTION PRIVATE LIMITED
Lane No- 3, N1/66-R-25 Shiv Prasad Gupt Colony Lanka,
Varanasi-221005
Uttar Pradesh

Tel.No.--1; Email:ratandeo72@gmail.com

Sub. Terms of Reference to the Proposed Common Bio Medical Waste Treatment Facility (CBWTF) VRBA Bio Waste Solution Pvt. Ltd. E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, Lane No- 3, N1/66-R-25 Shiv Prasad Gupt Colony Lanka

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

1. **Proposal No.:** SIA/UP/MIS/82713/2022
2. **Name of the Proposal:** Proposed Common Bio Medical Waste Treatment Facility (CBWTF) VRBA Bio Waste Solution Pvt. Ltd. E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh
3. **Category of the Proposal:** INFRA-2
4. **Project/Activity applied for:** 7(d)(a)Common Bio-Medical Waste Treatment Facility
5. **Date of submission for TOR:** 22 Aug 2022

Date : 24-08-2022

Member Secretary
(Member-Secretary, SEIAA)

Office : **Uttar Pradesh Pollution Control Board**

Phone No : -1 Mobile : **9839097497**

Email id : msseiaaup@gmail.com

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

7(da): STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR BIO-MEDICAL WASTE TREATMENT FACILITIES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

I. Project Details

- i. Importance and benefits of the project.
- ii. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- iii. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- iv. Details of various waste management units with capacities for the proposed project. Details of utilities indicating size and capacity to be provided.
- v. List of waste to be handled and their characteristics. Details of temporary storage facility for storage of Bio-medical waste at project site.
- vi. Other chemicals and materials required with quantities and storage capacities.
- vii. Detailed design of pre-treatment and waste stabilization facility of *Bio-medical waste*.
- viii. *Project proponents would also submit a write up on how their project proposal conform to the stipulations made in the " Bio-Medical Waste Management Rules, 2016 ", notified by the MoEF&CC on 28th March, 2016.*
- ix. Process description along with major equipment and machineries, process flow sheet (quantitative) from *Bio-Medical waste* material to disposal to be provided.
- x. Details of man-power requirement (regular and contract).
- xi. A detailed layout of the project site indicating all the project components.

II. Road and Traffic

- xii. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures
- xiii. Examine the details of transportation of Bio-Medical wastes, and its safety in handling.

III. Land Environment

- xiv. Detailed soil analysis of the site including its permeability, water holding capacity be included.
- xv. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- xvi. Specify the land area and space allotted for each activity proposed within the facility. The area requirements for each activity shall be calculated as per the CPCB guidelines for the specified activity.
- xvii. Status of the land purchases in terms of land acquisition Act. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xviii. The EIA would address to the conformity of site to the stipulations as made in the Bio-Medical Waste Management Rules, 2016 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and will have a complete chapter indicating conformity to the said rules. NOC shall be obtained from State Pollution Control Board/Committee (SPCB/SPCC) regarding site suitability for establishment of Bio-Medical Waste Treatment Facilities.
- xix. Post project reclamation management program with financial allocation.

IV. Environmental Monitoring and Management

- xx. Examine and submit the details of on line pollutant monitoring.
- xxi. Project proponent must ensure Good Combustion Practice (GCP) to reduce the possibilities of formation of 'Total dioxins and furans'. In addition, GCP must be coupled with appropriate End-of-the-pipe treatment at low temperature to reduce the emission of 'Total dioxins and furans' below the standards. Further, the project proponent must provide detailed Standard operating procedure (SOPs) for sampling and monitoring of 'Total dioxins and furans'.

- xxii. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control
- xxiii. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
- xxiv. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- xxv. Air Quality Index shall be calculated for base level air quality.
- xxvi. Baseline data on Ground water quality is required.
- xxvii. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

V. Waste Management

- xxviii. Examine and submit details of the proposed odour control measures.
- xxix. The storage and handling of Bio-Medical wastes shall be as per the Bio-Medical Waste Management Rules, 2016.
- xxx. Details of storage and disposal of pre-processing and post-processing rejects/inerts and products. List of proposed end receivers for the rejects/inerts/products should be provided. MoUs to be submitted in this regard.
- xxxi. Details of hazardous/solid waste generation and their management.

VI. Water Environment

- xxxii. Detailed hydro-geological studies and possible impact if any accidental contamination occurs shall be included.
- xxxiii. Examine and submit details of monitoring of water quality around the landfill site.
- xxxiv. Examine and submit details of impact on water body and mitigative measures during rainy season.
- xxxv. Details of Drainage of the project up to 5 km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on

peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided.

VII. Water Management

- xxxvi. Details of effluent treatment and recycling process.
- xxxvii. A certificate from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

VIII. Energy Management

- xxxviii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.

IX. Disaster Management Plan

- xxxix. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
 - xl. Hazard identification and proposed mitigation measures.

X. Green Belt

- xli. A detailed Plan for green belt development.

XI. Socioeconomic Environment

- xlii. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- xliii. The project proponents shall satisfactorily address all the complaints/suggestions that have been received against the project till the date of submission of proposals for Appraisal.

XII. Court Cases

- xliv. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

XIII. Miscellaneous

- xlv. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website <http://moef.nic.in/Manual/Incinerator>



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 100/36 / सी०-६/एन०ओ०सी०-169/2023

Date 30/8/23

सेवा में

मेसर्स आर०एस० बी०एम०डब्ल्यू० सर्विसेस,
एन०डी०एल० टावर, तृतीय तल,
बेहननपुरवा, निकट वेब माल,
गोमती नगर, लखनऊ-226010

पंजीकृत

विषय:- सी०बी०डब्ल्यू०टी०एफ० मेसर्स आर०एस० बी०एम०डब्ल्यू० सर्विसेस, प्लॉट रां०-सी०-20, सतहरिया औद्योगिक विकास प्राधिकरण (सीडा), सतहरिया, जौनपुर के सम्बन्ध में।

नहोदय,

कृपया उपरोक्त विषयक आपके पत्र दिनांक 23.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल के निकटवर्ती जनपदों के संबंध में कार्यालय अभिलेखों में उपलब्ध सूचना के अनुसार चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या	बेड्स के सापेक्ष आंकलित जैव चिकित्सा अपशिष्ट की मात्रा (कि०ग्रा०/दिन)
भदोही	2367	591.75
जौनपुर	7561	1890.25
मीरजापुर	3443	860.75
प्रयागराज	15471	3867.75
सुल्तानपुर	5085	1271.25
अमेठी	2965	716.25
प्रतापगढ़	4310	1077.5
योग	41102	10275.5

अवगत कराना है कि सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल से 75 कि०मी० रेडियल दूरी के भीतर 03 सी०बी०डब्ल्यू०टी०एफ० मेसर्स संगम मेडीसर्व, हण्डीया, प्रयागराज, मेसर्स फेरोबिल्ड हार्ड (इण्डिया) प्रा०लि०, 83ए, महेंबा पुरबपट्टी, नैनी प्रयागराज, एवं मेसर्स रॉयल पॉल्यूशन कान्ट्रोल सर्विसेस, सुल्तानपुर कार्यरत है तथा उक्त सभी सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर की कुल क्षमता 600 कि०ग्रा०/घण्टा है।

अतः यह मान लिया जाये कि सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर का संचालन 12 घण्टा/दिन होता है। प्रति बेड जैव चिकित्सा अपशिष्ट 250 ग्राम/दिन जनित होता है एवं जनित जैव चिकित्सा अपशिष्ट का 80 प्रतिशत भाग इन्सीनिरेबिल अपशिष्ट में आता है तो उस दशा में कुल जनित अपशिष्ट यथा 10275.5 कि०ग्रा०/दिन में इन्सीनिरेबिल अपशिष्ट 8220.4 कि०ग्रा०/दिन हेतु उपरोक्त वर्णित समस्त सी०बी०डब्ल्यू०टी०एफ० द्वारा अधिकतम 7200 कि०ग्रा०/दिन इन्सीनिरेबिल अपशिष्ट का निस्तारण किया जा सकता है तथा जनित अपशिष्ट यथा 1020.4 कि०ग्रा०/दिन के निस्तारण हेतु अतिरिक्त सी०बी०डब्ल्यू०टी०एफ० की आवश्यकता होगी।

भवदीय

(आर०के० सिंह)

मुख्य पर्यावरण अधिकारी

(वृत्त-६)

(Signature)

(Signature)



भारतीय स्टेट बैंक
STATE BANK OF INDIA

CERTIFICATE OF SALE
(For Immovable Property)

[Rule – 9 (6) of the Security Interest (Enforcement) Rules, 2002]

Whereas,

The undersigned Shri Sushil Kumar Saroj S/o Shri Ram Jas aged 37 years being the Authorized Officer of the State Bank of India under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 read with rule 9 of the Security Interest (Enforcement) Rules, 2002 sold on behalf of the State Bank of India in favour of ~~M/s VRBA Bio Waste Solution Private Limited, N-166, R-25, Shiv Prasad Colony, Varanasi, Uttar Pradesh - 221005~~, the immovable property shown in the schedule below secured in favor of State Bank of India by M/s Metal Alloy (Proprietor Shri Surendra Prasad Jaiswal), E-46, Industrial Area, Ramnagar, Phase – 1, Chandauli, Uttar Pradesh – 221110 towards the financial facility Cash Credit offered by State Bank of India. The undersigned acknowledges the receipt of Rs.2,16,46,000.00 (Rupees two crore sixteen lacs forty six thousand only), being the sale price in full as the highest bid amount in the auction and handed over the delivery and possession of the scheduled property. The sale of the scheduled property was made free from all encumbrances known to the secured creditor listed below on deposit of the money demanded by the undersigned.


Description of the immovable property

Land and building bearing survey no. E-46 situated at plot No. E-46 situated within the industrial area at Ramnagar in Village - Patnawa, Pargana - Ramnagar, District – Chandauli admeasuring area 1771 square meter, registered at Book no. 1, Volume no. 111, Pages 38, Book no. 1, Volume 110, Pages 176/213, Document no. 5 registered on 24.03 1987 in the office of Sub-Registrar, Ramnagar, Varanasi in the name of M/s Metal Alloy, proprietor Shri Surendra Prasad Jaiswal

Bounded:

North	Plot No. E-39
South	Road
East	Plot No. E-47
West	Plot No. E-45

Date: 04.08.2022
Place: Prayagraj (Allahabad)


(Authorized Officer)
State Bank of India



bank.sbi
M 022-226460
T 05100192@sbi.co.in

वन्द्यवस्तु अस्तित्वी द्यूली बाका, इलाहाबाद
4, कुचरी रोड, 1st फ्लोर
SBI बिल्डिंग, प्रयागराज - 211002

Stressed Assets Recovery Branch,
4, Kutchery Road, 1st Floor
SBI Building, Prayagraj - 211002

UPSIDA
www.upsida.com
GSTIN: 09AAACU11750K17Z

UPSIDA

1463
महाराष्ट्र, पोस्टांक : 422002
दूरभाष/फैक्स : 0542-2361029
ईमेल : rmvaranasi@upsidc.co

Regd

State Bank of India
Stressed Assets Recovery Branch,
4, Kutchery Road 1st Floor SBI Building
Prayagraj-211002

Ref. No. 32.4 / UPSIDA / RM / VNS / E / 11 / Ramnagar-1

Dated: 25.05.2022

Subject: Request for issuance of NOC for e-auction and intimation of pending dues and transfer levy of plot No. 15-46, Industrial Area, Ramnagar-1 Chandauli allotted in favour of M/s Metal Alloy.

Sir,

Kindly refer to your letter No. SARB/ALLI/2022-23/115 dated 13.05.2022. In this regard it is to inform you that NOC has already been issued vide this office letter No. SER20210209/1005/29038/13037/SIDC-IA Ramnagar-1/1696 dated 10.02.2021 to SBI SCB, Varanasi. There is dues of Rs. 168.00 is outstanding towards Lease Rent & GST on aforesaid plot. Kindly take action accordingly.

Your Faithfully

(Ashish Nath)
Regional Manager



मेसर्स वी०आर०बी०ए० बायो वेस्ट साल्यूशन प्रा० लि०, ई-46, औद्योगिक क्षेत्र, फेज-1, रामनगर, जनपद-चन्दौली द्वारा बायोमेडिकल वेस्ट के ट्रीटमेन्ट एण्ड डिस्पोजल हेतु कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी की स्थापनार्थ सहमति हेतु ओ०सी०एम०एम०एस० के माध्यम से किये गये आन लाइन स्थापनार्थ सहमति (सी०टी०ई०) आवेदन-पत्र के सन्दर्भ में स्थलीय निरीक्षण आख्या:-

उपरोक्त प्रस्तावित कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी(सी०वी०डब्ल्यू०टी०एफ०) द्वारा निवेश मित्र पोर्टल पर किये गये आन लाइन स्थापनार्थ सहमति (सी०टी०ई०) आवेदन दिनांक 16.08.2022 के संदर्भ में प्रस्तावित स्थल का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 22.08.2022 को किया गया। निरीक्षण के समय श्री विमलेश कुमार सिंह, डायरेक्टर सी०वी०डब्ल्यू०टी०एफ० संस्था के प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय पाये गये तथ्यो, आवेदन पत्र के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि से हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:-

1. उक्त प्रस्तावित कॉमन बायोमेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटी यू०पी०एस०आई०डी०सी० द्वारा विकसित भूखण्ड सं० ई-46, औद्योगिक क्षेत्र, फेज-1, रामनगर, जनपद-चन्दौली के कुल भू-क्षेत्रफल 1771 वर्गमीटर (0.4376 एकड़) पर स्थापित किया जाना प्रस्तावित है। निरीक्षण के समय प्रस्तावित स्थल का जिओ को-आर्डिनेट्स 25.247476 अक्षांश एवं 83.059611 देशांतर पाया गया। उक्त भूखण्ड के सम्बंध में भारतीय स्टेट बैंक, प्रयागराज द्वारा चल एवं अचल सम्पत्तियों के विक्रय हेतु दिनांक 18.06.2022 को ई-निलामी बिक्री सूचना प्राधिकृत अधिकारी द्वारा प्रकाशित की गयी थी। तत्सम्बंध में भारतीय स्टेट बैंक, प्रयागराज के पत्र दिनांक 08.08.2022 द्वारा यू०पी०एस०आई०डी०सी०, वाराणसी को उक्त भूखण्ड को मेसर्स वी०आर०बी०ए० बायोवेस्ट साल्यूशन प्रा० लि० को लीज ट्रांसफर करने हेतु अनुरोध किया गया है (प्रति संलग्न)। उक्त के अतिरिक्त संस्था द्वारा भूखण्ड सं० ई-46, औद्योगिक क्षेत्र, फेज-1, रामनगर से लगभग 1.9 कि०मी० की दूरी पर स्थित खसरा सं० 148/5, ग्राम सिंधीताली, रामनगर इण्डस्ट्रियल एरिया, चन्दौली में दो बिस्वा (0.06198 एकड़) खाली भूमि को श्री लल्लन सिंह यादव पुत्र श्री देवानन्दन सिंह यादव निवासी ग्राम सिंधीताली जनपद-चन्दौली से मेसर्स वी०आर०बी०ए० बायो वेस्ट साल्यूशन प्रा० लि० के कार्यालय एवं पार्किंग हेतु 20 वर्ष की अवधि हेतु लीज पर ली गयी है। निरीक्षण के समय खसरा सं० 148/5, ग्राम सिंधीताली, रामनगर इण्डस्ट्रियल एरिया, चन्दौली स्थल का जिओ को-आर्डिनेट्स 25.247958 अक्षांश एवं 83.078655 देशांतर पाया गया।
2. प्रस्तावित स्थल ई-46, औद्योगिक क्षेत्र, फेज-1, रामनगर, जनपद-चन्दौली के सटे पूरब दिशा में प्लॉट नं० ई-47 एवं 48 पर मेसर्स केशरवानी इण्डस्ट्रीज तथा सटे पश्चिम दिशा में भूखण्ड सं० ई-45 एवं 44 पर मेसर्स पियूष इण्टरप्राइजेज नामक उद्योग स्थित है। प्रस्तावित स्थल के सटे उत्तर दिशा में भूखण्ड सं० ई-39 पर बन्द उद्योग मेसर्स विश्वनाथ मिनी प्लोर मिल प्रा० लि० व भूखण्ड सं० ई-40 पर मेसर्स अजोरा इण्डस्ट्रीज नामक उद्योग स्थित है। प्रस्तावित स्थल के सटे दक्षिण दिशा में यू०पी०एस०आई०डी०सी० द्वारा विकसित रोड तत्पश्चात भूखण्ड सं० एफ 51 पर मसाला उत्पादन करने वाली बन्द इकाई तथा भूखण्ड सं० एफ 52 पर मेसर्स डी०एस० प्रोडक्ट्स नामक उद्योग स्थित है।

कार्यालय एवं वाहन पार्किंग हेतु प्रस्तावित स्थल खसरा सं० 148/5, ग्राम सिंधीताली, रामनगर इण्डस्ट्रियल एरिया, चन्दौली के सटे उत्तर दिशा में खाली भूखण्ड व कृषि योग्य भूमि तथा लगभग 190

मीटर की दूरी पर ग्राम सिंघीताली में छिटपुट मकान तथा लगभग 450 मीटर की दूरी पर जी०टी० रोड (विश्वसुन्दरी बाई पास रोड) राष्ट्रीय राजमार्ग स्थित है। प्रस्तावित स्थल के सटे पूरव दिशा में खाली भूखण्ड तथा लगभग 85 मीटर की दूरी पर रेल मार्ग व लगभग 500 मीटर की दूरी पर ग्राम जीवनाथपुर की छिटपुट आबादी स्थित है। प्रस्तावित स्थल के सटे दक्षिण दिशा में कच्ची रोड तत्पश्चात कृषि योग्य भूमि तथा लगभग 550 मीटर की दूरी मेसर्स एरा०ए० आयरन प्रा० लि० नामक उद्योग स्थित है। प्रस्तावित स्थल के सटे पश्चिम दिशा में खाली भूखण्ड व लगभग 50 मीटर की दूरी पर अनाज गोदाम व लगभग 150 मीटर की दूरी पर ग्राम जीवधीपुर छिटपुर की छिटपुट आबादी स्थित है।


3. उक्त प्रस्तावित सी०बी०डब्ल्यू०टी०एफ० द्वारा बायोमेडिकल वेस्ट के ट्रीटमेंट एवं डिस्पोजल हेतु कॉमन बायोमेडिकल वेस्ट ट्रीटमेंट फैसिलिटी स्थापित किया जाना प्रस्तावित है।
4. उक्त सी०बी०डब्ल्यू०टी०एफ० मेसर्स वी०आर०बी०ए० बायो वेस्ट साल्यूशन प्रा० लि० को आराजी संख्या 14, ग्राम डकही, पो०-नौगढ़, तहसील-नौगढ़, जनपद-चन्दौली को राज्य बोर्ड के पत्र संख्या 92168/UPPCB/VARANASI(UPPCBRO)/CTE/CHANDAULI/2020 दिनांक 12.04.2020 द्वारा जारी स्थापनार्थ सहमति (सी०टी०ई०) को सरेण्डर करने की सूचना पोर्टल पर अपलोड की गयी है तथा प्रस्तुत आनलाइन आवेदन पत्र पर विचार कर नया सी०टी०ई० जारी करने का अनुरोध किया गया है।
5. उक्त प्रस्तावित कॉमन बायोमेडिकल वेस्ट ट्रीटमेंट फैसिलिटी स्थल से पूर्व से स्थापित/कार्यरत सी०बी०डब्ल्यू०टी०एफ० मेसर्स सी०पी०सी० पॉवर इण्डिया प्रा०लि०, मोहनसराय, वाराणसी लगभग 19 किमी० की दूरी पर स्थित है। जनपद वाराणसी में कार्यरत सी०बी०डब्ल्यू०टी०एफ० मेसर्स सी०पी०सी० पॉवर इण्डिया प्रा०लि०, मोहनसराय, वाराणसी का जिओ को-आर्डिनेट्स 25.272792 अक्षांश एवं 82.875997 देशान्तर है।
6. प्रस्तावित सी०बी०डब्ल्यू०टी०एफ० द्वारा दिये गये प्रस्तावानुसार सी०बी०डब्ल्यू०टी०एफ० में 300 किग्रा०/घंटा क्षमता का एक अदद डबल चैम्बर्ड इन्सीनरेटर, 1000 लीटर प्रति बैच क्षमता का एक अदद आटोक्लेव एवं 150 किग्रा०/घंटा क्षमता का एक अदद श्रेडर स्थापित किया जाना प्रस्तावित है।
7. प्रस्तावित सी०बी०डब्ल्यू०टी०एफ० से दिये गये प्रस्तावानुसार जनित उत्प्रवाह के शुद्धिकरण हेतु हॉट वाटर कलेक्शन सम्प, केमिकल ट्रीटमेंट, सेडिमेंटेशन, प्रेसर सैण्ड फिल्टर, एक्टिवेटेड कार्बन फिल्टर, स्लज ड्राइंग बेड्स आदि इकाईयों स्थापित किया जाना प्रस्तावित है। सी०बी०डब्ल्यू०टी०एफ० द्वारा दिये गये प्रस्तावानुसार ट्रीटेड वाटर को वेन्चुरी स्क्रबर में पुनः प्रयोग किया जाना प्रस्तावित है।
8. उक्त सी०बी०डब्ल्यू०टी०एफ० द्वारा दिये गये प्रस्ताव के अनुसार इन्सीनरेटर से जनित होने वाले गैसीय उत्सर्जन के नियंत्रण हेतु वेन्चुरी स्क्रबर एवं दो अदद ड्रापलेट सेपरेटर के साथ भू-तल से लगभग 30 मी० ऊँची चिमनी स्थापित किया जाना प्रस्तावित है।
9. उक्त सी०बी०डब्ल्यू०टी०एफ० द्वारा 62.5 के०वी०ए० क्षमता का एक अदद कैनोपीयुक्त डी०जी० सेट स्थापित किया जाना प्रस्तावित है। डी०जी० सेट के एग्जास्ट पर संलग्न चिमनी की ऊँचाई बोर्ड द्वारा निर्धारित मानको के अनुरूप रखी जायेगी।
10. उक्त सी०बी०डब्ल्यू०टी०एफ० द्वारा दिये गये प्रस्तावानुसार आन लाइन कान्टीन्यूअस इमीशन मानिट्रिंग सिस्टम (ओ०सी०ई०एम०एस०) स्थापित किया जाना प्रस्तावित है।

11. उक्त प्रस्तावित सी०बी०डब्ल्यू०टी०एफ० को स्टेट लेगल इन्वायरमेंट इम्पैक्ट असेसमेंट अथॉरिटी (SEIAA) से पर्यावरणीय स्वीकृति (Environmental Clearance) से निर्गत नहीं किया गया है।
12. कार्यालय अभिलेखानुसार क्षेत्रीय कार्यालय, वाराणसी के अन्तर्गत आने वाले जनपदों यथा वाराणसी, चन्दौली, जौनपुर, गाजीपुर एवं भदोही में मेसर्स सी०पी०सी० पॉवर इण्डिया प्रा० लि०, मोहनराराय, वाराणसी, मेसर्स संगम मेडिसर्व प्रा० लि०, जैतापुर, हण्डिया, प्रयागराज, मेसर्स रॉयल पॉल्यूशन कंट्रोल सर्विसेज, सुल्तानपुर एवं मेसर्स सिलकान वेलफेयर सोसाइटी, बंका, बहादुरगंज, गाजीपुर द्वारा बायो मेडिकल वेस्ट के ट्रीटमेंट एवं डिस्पोजल का कार्य वर्तमान में किया जा रहा है। मेसर्स सी०पी०सी० पॉवर इण्डिया प्रा० लि०, मोहनराराय, वाराणसी से उक्त उल्लिखित रागरत सी०बी०डब्ल्यू०टी०एफ० 75 कि०मी० त्रिज्यक दूरी से अधिक दूरी पर स्थापित एवं संचालित है।
- मेसर्स सी०पी०सी० पॉवर इण्डिया प्रा० लि०, मोहनराराय, वाराणसी से मेसर्स सिलकान वेलफेयर सोसाइटी, बंका, बहादुरगंज, गाजीपुर 75 कि०मी० त्रिज्यक दूरी से अधिक दूरी पर स्थापित एवं संचालित है। मेसर्स सिलकान वेलफेयर सोसाइटी, बंका, बहादुरगंज, गाजीपुर के प्रतिनिधि द्वारा मौखिक सूचनानुसार जनपद गाजीपुर के अतिरिक्त अन्य क्षेत्रीय कार्यालय, आजमगढ़ के अन्तर्गत आने वाले जनपद यथा आजमगढ़, मऊ एवं बलिया व क्षेत्रीय कार्यालय, गोरखपुर के अन्तर्गत आने वाले जनपद यथा देवरिया में स्थापित/संचालित हेल्थ केयर फैसिलिटी से बायो मेडिकल वेस्ट का एकत्रण एवं निस्तारण का कार्य किया जाता है।
13. कार्यालय में उपलब्ध अभिलेखानुसार क्षेत्रीय कार्यालय, वाराणसी के कार्य क्षेत्र के अन्तर्गत आने वाले जनपद यथा वाराणसी, चन्दौली, गाजीपुर, जौनपुर एवं भदोही में स्थापित हेल्थ केयर फैसिलिटीज (अस्पताल/नर्सिंग होम्स) कुल 39109 बेड्स हैं तथा उक्त के अतिरिक्त उक्त जनपदों में कुल 1013 क्लीनिक, पैथोलॉजी सेंटर एवं डायग्नोस्टिक सेंटर आदि भी पृथक से स्थापित/संचालित हैं।
14. कार्यालय में उपलब्ध अभिलेखानुसार सी०बी०डब्ल्यू०टी०एफ० मेसर्स संगम मेडिसर्व प्रा० लि०, जैतापुर, हण्डिया, प्रयागराज द्वारा इस क्षेत्रीय कार्यालय के अन्तर्गत आने वाले जनपदों यथा वाराणसी के ट्रांस वरुणा एवं जनपद-जौनपुर में स्थापित/संचालित एच०सी०एफ० से जनित होने वाले बी०एम०डब्ल्यू० का एकत्रण एवं निस्तारण का कार्य किया जा रहा है।
15. कार्यालय में उपलब्ध अभिलेखानुसार सी०बी०डब्ल्यू०टी०एफ० मेसर्स रॉयल पॉल्यूशन कंट्रोल सर्विसेज, सुल्तानपुर द्वारा इस क्षेत्रीय कार्यालय के अन्तर्गत आने वाले जनपदों में से केवल वाराणसी के उ० प्र० स्वास्थ्य विभाग से संचालित सरकारी अस्पतालों से जनित होने वाले बी०एम०डब्ल्यू० का एकत्रण एवं निस्तारण का कार्य किया जा रहा है।
16. उक्त प्रस्तावित सी०बी०डब्ल्यू०टी०एफ० मेसर्स वी०आर०बी०ए० बायो वेस्ट साल्यूशन प्रा० लि० को पूर्व में राज्य बोर्ड के पत्र संख्या 92168/UPPCB/VARANASI(UPPCBRO)/CTE/CHANDAULI/2020 दिनांक 12.04.2020 द्वारा आराजी संख्या 14, ग्राम डकही, पो०-नौगढ़, तहसील-नौगढ़, जनपद-चन्दौली पर बायो मेडिकल वेस्ट के ट्रीटमेंट एवं डिस्पोजल हेतु स्थापनार्थ सहमति (सी०टी०ई०) निर्गत किया गया था। उक्त स्थापनार्थ सहमति (सी०टी०ई०) को सरेण्डर करने की सूचना पोर्टल पर अपलोड की गयी है तथा उक्त के स्थान पर भूखण्ड सं० ई-46, औद्योगिक क्षेत्र, फेज-1, रामनगर, जनपद-चन्दौली पर प्लांट की स्थापना

एवं खसरा सं० 148/5, ग्राम सिंघीताली, रामनगर इण्डस्ट्रियल एरिया, चन्दौली पर कार्यालय एवं वाहन पार्किंग की स्थापना हेतु नये सी०टी०ई० जारी करने का अनुरोध किया गया है।


अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए संदर्भित प्रस्तावित कॉमन बायोमेडिकल वेस्ट ट्रीटमेंट फैसिलिटी गेरार्ड पी०आर०बी०ए० बायो वेस्ट राल्यूशन प्रा० लि०, ई-46, औद्योगिक क्षेत्र, फेज-1, रामनगर, जनपद-चन्दौली पर प्लांट की स्थापना हेतु तथा खसरा सं० 148/5, ग्राम सिंघीताली, रामनगर इण्डस्ट्रियल एरिया, चन्दौली पर कार्यालय एवं पार्किंग हेतु किये गये स्थापनार्थ सहमति आवेदन केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities" December 21, 2016 में दिये गये गाइड लाइन्स, 10 हजार बेड्स की क्षमता से अधिक बेड्स के अस्पताल एवं नर्सिंग होम व अन्य हेल्थ केयर फैसिलिटीज के प्रस्तावित स्थल से 75 कि०मी० त्रिज्यक दूरी के अन्दर स्थापित/संचालित होने का संज्ञान लेते हुये व SEIAA से पर्यावरणीय स्वीकृति प्राप्त करने की विशिष्ट शर्त के साथ स्थापनार्थ सहमति (सी०टी०ई०) निर्गत किये जाने हेतु संस्तुति की जाती है।


22/8/22
(रणजीत कुमार)
अनुश्रवण सहायक


22-8/22
(सी०पी० वनी)
वैज्ञानिक सहायक


22/8/2022

सहायक वैज्ञानिक अधिकारी / क्षेत्रीय अधिकारी महोदय,


22/08/2022

किरायेदारी इकरारनामा

श्री लल्लन सिंह यादव पुत्र श्री देवानन्दन सिंह यादव निवासी
सिंघीताली, चन्दौली

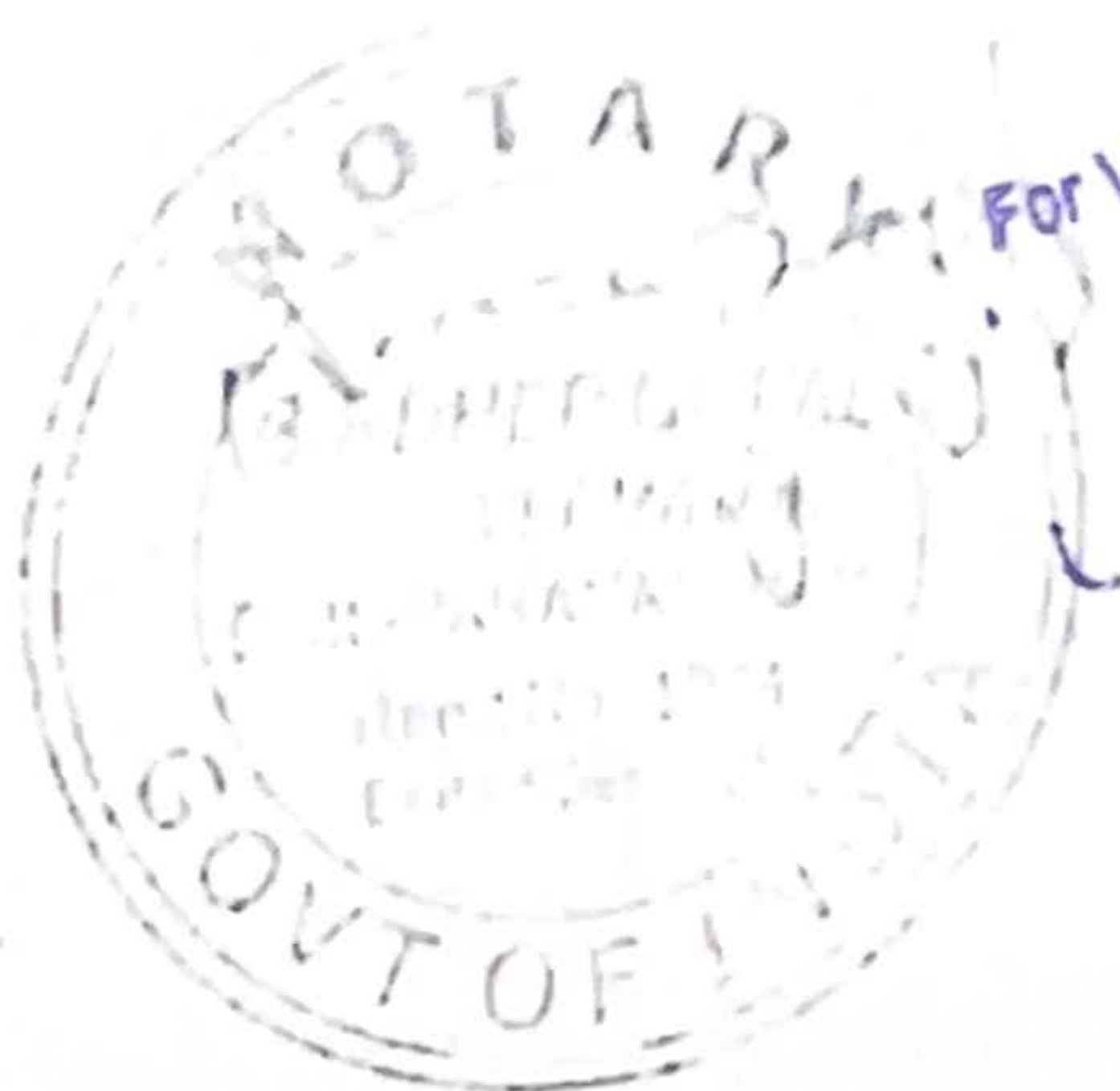
.....प्रथम पक्ष/मालिक मकान

व

बी.आर.बी.ए. बायो वेस्ट सॉल्यूशन प्रा० लि० डायरेक्टर विमलेश सिंह
लेन नं०-3, एन-1/66-आर-25, शिव प्रसाद गुप्त कालोनी,
लंका, वाराणसी

.....द्वितीय पक्ष/किरायेदार

विदित हो कि प्रथम पक्ष खसरा सं० 148/5 सिंघीताली, रामनगर,
इण्डस्ट्रियल एस्टेट, फेज-2, चन्दौली में 02 बिस्वा भूमि खाली है जिसका
प्रथम पक्ष का मालिक व स्वामी है। प्रथम पक्ष उक्त खाली पडे भूमि को वह
किराये पर देने की चर्चा कई लोगों से किया जिसपर द्वितीय पक्ष उपरोक्त उक्त
खाली पडे भूमि को लेने के लिए प्रथम पक्ष से निवेदन किया और रु 1500 / -
(पन्द्रह सौ रुपये) प्रतिमाह की दर से 20 वर्ष के लिए प्रथम पक्ष देने को राजी
ना गया जो द्वितीय पक्ष को भी मंजूर व कबूल है जिसमें बिजली का बिल अलग
से देय होगा। द्वितीय पक्ष उक्त भूमि में बायोवेस्ट सॉल्यूशन की ऑफिस
पार्किंग रखेगा।



For VRBA Bio Waste Solution Pvt. Ltd.
Authorised Signatory



VRBA Bio Waste Solution Pvt. Ltd.
Authorised Signatory

Handwritten signature: Vik Singh

उक्त किरायेदारी के बाबत पक्षगणों में मौखिक वार्ता के आधार पर जो बातें शर्तें तय हुई हैं उसे लिखित रूप देना आवश्यक था ताकि भविष्य में किरायेदारी से संबंधित कोई विवाद उत्पन्न न होने पावे। अतः पक्षगण कुछ निम्न शर्तों के साथ अपने अपने को आबद्ध एवं पाबंद करते व होते हैं—

1. यह कि यह किरायेदारी मात्र 20 वर्ष के लिए दी जा रही है जिसमें द्वितीय पक्ष दिनांक 08.08.2022 से 07.08.2042 तक के लिए प्रभावी है।
2. यह कि यह किरायेदारी वाले भाग का किराया हर महीने के 08 तारीख से शुरू होकर अगले माह के 07 तारीख को समाप्त हुआ करेगी।
3. यह कि द्वितीय पक्ष हर माह की 07 तारीख से 10 तारीख के अंदर प्रथम पक्ष को किराया अदा करेगा इसमें कोई हीला हवाली नहीं करेगा।
4. यह कि द्वितीय पक्ष प्रति माह रू0 1500/- किराये की धनराशि के साथ-साथ बिजली का बिल भी जो अलग से देय होगा अदा करता रहेगा।
5. यह कि द्वितीय पक्ष उक्त भूमि में बॉयोवेस्ट सॉल्यूशन की ऑफिस व पार्किंग का कार्य करेगा।
6. यह कि उक्त भूमि में द्वितीय पक्ष जो भी निर्माण कार्य करेगा उस पर प्रथम पक्ष की पूर्ण सहमति होगी।
7. यह कि यदि पक्षगणों में आपसी सहमति रही तो इस किरायेदारी को आगे बढ़ाई जा सकती है।

VRBA Bio Waste Solutions Pvt. Ltd.
Authorised Signatory

यदि पक्षगणों में आपसी सहमति रही तो इस किरायेदारी को आगे बढ़ाई जा सकती है।

यदि पक्षगणों में आपसी सहमति रही तो इस किरायेदारी को आगे बढ़ाई जा सकती है।



SWORN, VERIFIED & IDENTIFIED
AND ATTESTED BY COUNSEL
.....BEFORE ME

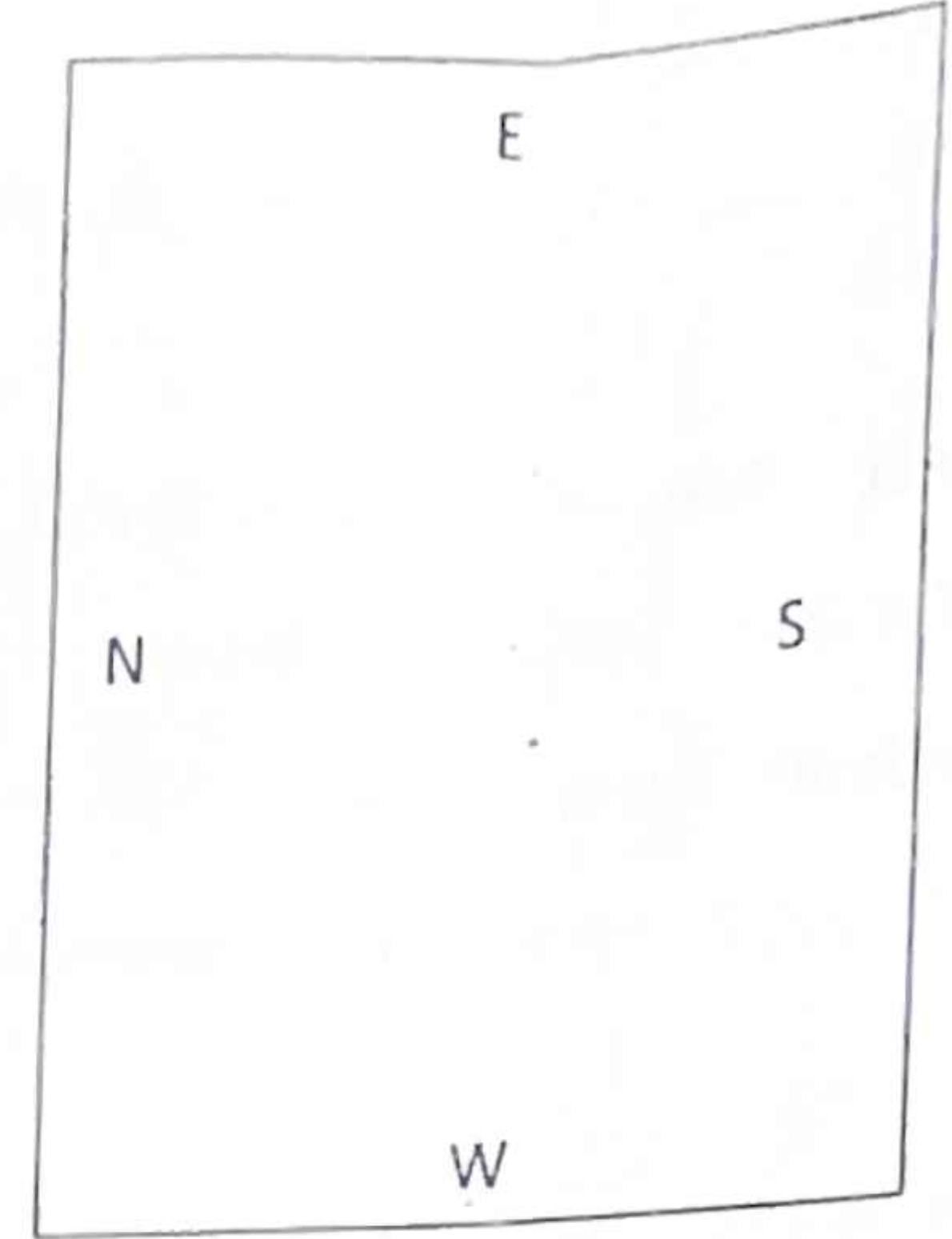
Girdher Gopal Verma No. 107 of
India) Civil Court - Varanasi (U.P.) INDIA

BR Singh

तफसील विवरण किरायेदारी

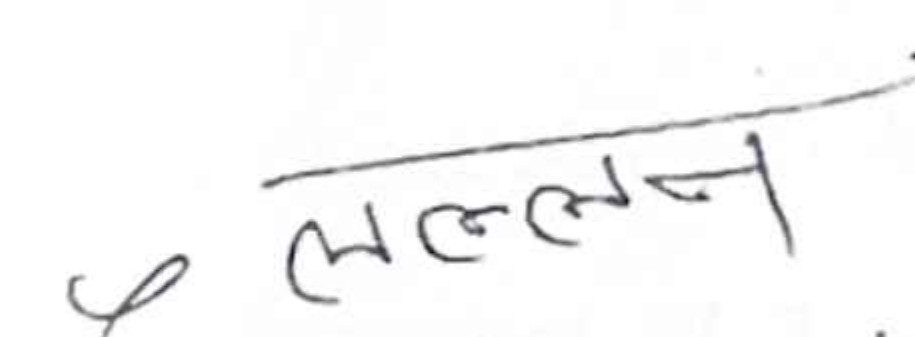
खसरा सं० 148/5 सिंघीताली, रामनगर, इण्डस्ट्रियल एस्टेट, फेज-2,
चन्दौली में 02 बिस्वा जमीन है जिसकी चतुर्दिक सीमाएं निम्न है:-

पूरब- गंगा रामधारी
पश्चिम- 20 फीट रोड
उत्तर- अगनू पटेल
दक्षिण- रणजीत वगैरह




दिनांक:- 01.01.2022

गवाहान:


 ह० प्रथम पक्ष

1. Ratan Deo Singh
Bramhachand colony
Dusgairand


 ह० द्वितीय पक्ष

2. Devendra Sinastar
P.H.-B Manas Nagar Colony
Dusse Kund Vanaas



For VRBA Bio Waste Solution Pvt. Ltd.



FORM, VERIFIED & IDENTIFIED
AND ATTESTED BY COUNSEL
.....BEFORE ME

Girdher Gopal Verma, Notary (Govt. of
India) Civil Court - Varnansi (U.P.) INDIA



8. The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 07

The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-2 to the minutes. The committee also stipulated following additional TOR Points:

Additional TOR:

1. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Raw Data (B) Logbook of their site visit along with activities carried out during monitoring (C) Real time photographs showing monitoring machine, public, lab person etc. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
 2. EIA coordinator & FAE should give a photo affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
 3. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA, UP before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
 4. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
 5. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
 6. Combined KML of all mines in a cluster should be submitted at the time of EIA.
 7. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
 8. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
 9. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
 10. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
 11. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
 12. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
 13. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.
8. **Common Bio Medical Waste Treatment Facility (CBWTF) VRBA Bio Waste Solution Pvt. Ltd. E-46, Industrial area, Ramnagar, Phase-I, District- Chandauli, Shri Ratan Deo Singh, M/s VRBA Bio Waste Solution Pvt. Ltd. File No. 7624/7222/ Proposal No. SIA/UP/INFRA2/417371/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur.

The committee discussed the matter and directed the project proponent to submit following information:

1. Gap analysis report from UP Pollution Control Board, Lucknow.
2. Certificate/Letter from Chief Medical Officer, Chandauli regarding requirement of Common Biomedical Waste Treatment Facility.
3. The committee also gone through the compliant letter dated 11/03/2023 of Shri Hari Om Sharan Dwivedi, Director, M/s Sangam Mediserve Pvt. Ltd. and opined that the aforesaid letter is being shared with project proponent with the direction to submit point wise reply on the issues raised in above letters.

The matter will be discussed after submission of online information of prescribed portal.

9. Chikasi Sand/Morrum Mining Project on Betwa River at Khand No. 24/12, Village- Chikasi, Tehsil- Sarila, District- Hamirpur, Shri Gulab Dangi, Area- 8.316 ha. 7629/ Proposal No. SIA/UP/MIN/417425/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Sand/Morrum Mining at Khand No. 24/12, Village- Chikasi, Tehsil- Sarila, District- Hamirpur, U.P., (Leased Area 8.316 ha), M/s Karishma Engineering Garage Workshop.
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/417425/2023		
2. File No. allotted by SEIAA, UP	7629		
3. Name of Proponent	M/s Karishma Engineering Garage Workshop Prop. Shri Gulab Singh Dangi		
4. Full correspondence address of proponent and mobile No.	Registered Address: Pahari Bujurg Chirgaon, District- Jhansi (Uttar Pradesh)		
	Mobile No-		
	Email-		
5. Name of Project	Proposed riverbed Sand/Morrum mining project from Betwa River		
6. Project location (Plot/Khasra/Gata No.)	Khand No. 24/12		
7. Name of River	Betwa		
8. Name of Village	Chikasi		
9. Tehsil	Sarila		
10. District	Hamirpur		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	8.316		
13. Max & Min mRL within lease area	Max- 112 mRL and Min- 110 mRL		
14. Pillar Coordinates (Verified by DMO)	Pillar No.	Longitude	Latitude
	A	25°50'41.93"N	79°29'3.52"E
	B	25°50'34.32"N	79°29'5.90"E
	C	25°50'42.29"N	79°29'20.71"E
	D	25°50'45.53"N	79°29'20.34"E
15. Total Geological Reserves	2,21,313 cum		
16. Total Mineable Reserves in LOI	1,24,740 cum/yr		
17. Total Proposed Production	1,24,740 cum/yr		
18. Proposed Production/year	1,24,740 cum		
19. Sanctioned Period of Mine lease	5 years		
20. Method of Mining	Open Cast Semi-mechanized Method		

Minutes of the 717th Meeting of the SEIAA, UP held on 05.04.2023

8. Common Bio Medical Waste Treatment Facility (CBWTF) VRBA Bio Waste Solution Pvt. Ltd. E-46, Industrial area, Ramnagar, Phase-1, District- Chandauli, Shri Ratan Deo Singh, M/s VRBA Bio Waste Solution Pvt. Ltd. File No. 7624/7222/ Proposal No. SIA/UP/INFRA2/417371/2023

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

9. Chikasi Sand/Morrum Mining Project on Betwa River at Khand No. 24/12, Village- Chikasi, Tehsil- Sarila, District- Hamirpur, Shri Gulab Dangi, Area- 8.316 ha. 7629/ Proposal No. SIA/UP/MIN/ 417425/2023

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 4- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 5- KML file for the area and mining lease area should be provided.
- 6- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 7- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 8- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 9- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 10- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.

कार्यालय-मुख्य चिकित्सा अधिकारी, जनपद-चन्दौली।

पत्रांक:-मु.चि.अ./विविध/2023/585

दिनांक 20.05.2023

सेवा में,


श्री रतन देव सिंह,

मेसर्स, वी0आर0बी0ए0 बायो वेस्ट सोल्यूशन प्रा0लि0,

ई-46 इन्डीस्ट्रियल एरिया रामनगर फेज-1 चन्दौली 221110,

आपके प्रार्थना पत्र दिनांक 01.04.2023 के अनुक्रम में सूचित करना है कि यदि आपको बायोवेस्ट मैनेजमेन्ट हेतु उ0प्र0 पाल्यूशन कन्ट्रोल बोर्ड द्वारा शासनादेशों एवं नियमों के अन्तर्गत सभी मानकों को पूर्ण करने पर आपको लाइसेन्स जारी किया जाता है तो अधोहस्ताक्षरी स्तर पर





मुख्य चिकित्सा अधिकारी,
जनपद-चन्दौली।

पत्रांक:-मु.चि.अ./विविध/2023/

तददिनांकित

प्रतिलिपि:-निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी महोदय, जनपद-चन्दौली।
2. रिजनल आफिसर उ0प्र0 पाल्यूशन कन्ट्रोल बोर्ड वाराणसी।


मुख्य चिकित्सा अधिकारी,
जनपद-चन्दौली।





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी

UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI

दर्म सं० / Ref.No. 1213 | जन सूचना | 23-24

दिनांक / Date 1-7-23

सेवा में,

श्री रतनदेव सिंह,
(डायरेक्टर, मेसर्स वी०आर०बी०ए० बायो वेस्ट साल्यूशन प्रा०लि०)
लेन नं०- 3, एन.1/66-आर-25,
शिव प्रसाद गुप्त कालोनी, लंका,
जनपद-वाराणसी।

विषय: सूचना का अधिकार अधिनियम, 2005 की धारा-6 की उपधारा-3 के अन्तर्गत चाही गयी सूचना के सम्बन्ध में।
महोदय,

कृपया उपरोक्त विषयक अपने आर०टी०आई० आवेदन पत्र दिनांक 01.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि कार्यालय में उपलब्ध अभिलेखानुसार पर्यावरण अभियन्ता, डब्ल्यू०एम०डी० के पत्र दिनांक 02.02.2023 (छायाप्रति संलग्न), जो जन सूचना अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित है, में दी गयी सूचनानुसार जनपद-वाराणसी एवं जनपद-चन्दौली में स्थित हेल्थ केयर फ़ैसिलिटीज में बेड्स की संख्या एवं नान-बेडेड क्लीनिक की संख्या का विवरण निम्नवत् है :-

क्र०सं०	जनपद का नाम	अस्पतालों में बेडों की कुल संख्या	नान-बेडेड क्लीनिक की कुल संख्या
1	वाराणसी	18,521	566
2	चन्दौली	4,477	125
कुल संख्या -		22,998	691

अग्रेतर अवगत कराना है कि वर्तमान में जनपद-वाराणसी में एक सी०बी०डब्ल्यू०टी०एफ० संस्था मेसर्स सी०पी०सी० (पावर) इण्डिया लिमिटेड, मोहनसराय, वाराणसी स्थापित एवं संचालित है। जनपद-चन्दौली में कोई भी सी०बी०डब्ल्यू०टी०एफ० संस्था स्थापित एवं संचालित नहीं है। सी०पी०सी०बी० गाईड लाइन के अनुसार 10,000 बेड्स से अधिक होने अथवा 75 किलोमीटर त्रिज्याक दूरी से अधिक होने पर नये सी०बी०डब्ल्यू०टी०एफ० प्लांट स्थापित किये जाने का प्राविधान किया गया है। प्रस्तावित सी०बी०डब्ल्यू०टी०एफ० संस्था मेसर्स वी०आर०बी०ए० बायो वेस्ट साल्यूशन प्रा०लि०, औद्योगिक क्षेत्र, रामनगर, चन्दौली से 75 किलोमीटर दूरी के अन्दर वर्तमान में केवल एक सी०बी०डब्ल्यू०टी०एफ० संस्था मेसर्स सी०पी०सी० (पावर) इण्डिया लिमिटेड, मोहनसराय, वाराणसी स्थापित एवं संचालित है।

उपरोक्तानुसार आपका आवेदन पत्र दिनांक 01.07.2022 को निस्तारित किया जाता है।

अग्रेतर आपको अवगत कराना है कि यदि आप उपर्युक्त सूचना से संतुष्ट नहीं हैं तो आप उक्त अधिनियम की धारा-19(1) के अधीन इस पत्र के प्राप्त होने के दिनांक से 30 दिन के अंदर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका विवरण निम्नवत् है-

प्रथम अपीलीय प्राधिकारी का नाम, पदनाम एवं पता-
डॉ० एस०सी० शुक्ला, प्रथम अपीलीय अधिकारी,
क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड
जवाहर नगर, भेलुपुर, वाराणसी-221010
मो०नं०-7839891967

संलग्नक:-उपरोक्तानुसार।

स्वदीय

(बी०के० श्रीवास्तव)
जन सूचना अधिकारी

पू०सं० एवं दिनांक:-उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी(वृत्त-6)/नोडल बायो मेडिकल, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जन सूचना अधिकारी(वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. प्रथम अपीलीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, वाराणसी।

जन सूचना अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 460513 / सी०-६/एन०ओ०सी०-१६३/वारा०/२०२३

Dated 19/09/23

सेवा में,
मेसर्स वी०आर०बी०ए० वायो वेस्ट सॉल्यूसन प्रा०लि०,
लेन नं०-३, एन-१/६६-आर-२५,
शिव प्रकाश गुप्ता कॉलोनी लंका,
वाराणसी-२११००५ ।

विषय: सी०बी०डब्ल्यू०टी०एफ० मेसर्स वी०आर०बी०ए० वायो वेस्ट सॉल्यूसन प्रा०लि०, ए-४६, औद्योगिक क्षेत्र, रामनगर, चन्दौली के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्र दिनांक 16.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल के निकटवर्ती जनपदों के संबंध में कार्यालय अभिलेखों में उपलब्ध सूचना के अनुसार चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या	बेड्स के सापेक्ष आंकलित जैव चिकित्सा अपशिष्ट की मात्रा (कि०ग्रा०/दिन)
वाराणसी	18521	4630.25
चन्दौली	4477	1119.25
योग	22998	5749.5

अवगत कराना है कि सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल से 75 कि०मी० रेडियल दूरी के भीतर 01 सी०बी०डब्ल्यू०टी०एफ० मेसर्स सी.पी.सी पावर इण्डिया प्रा०लि०, वाराणसी कार्यरत है तथा उक्त सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर की क्षमता 150 कि०ग्रा०/घण्टा है।

अतः यह मान लिया जाये कि सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर का संचालन 12 घण्टा/दिन होता है, प्रति बेड जैव चिकित्सा अपशिष्ट 250 ग्राम/दिन जनित होता है एवं जनित जैव चिकित्सा अपशिष्ट का 80 प्रतिशत भाग इन्सीनिरेबिल अपशिष्ट में आता है तो उस दशा में कुल जनित अपशिष्ट यथा 5749.5 कि०ग्रा०/दिन में इन्सीनिरेबिल अपशिष्ट 4599.6 कि०ग्रा०/दिन हेतु उपरोक्त वर्णित सी०बी०डब्ल्यू०टी०एफ० द्वारा अधिकतम 1800 कि०ग्रा०/दिन इन्सीनिरेबिल अपशिष्ट का निस्तारण किया जा सकता है तथा जनित अपशिष्ट यथा 2799.6 कि०ग्रा०/दिन के निस्तारण हेतु अतिरिक्त सी०बी०डब्ल्यू०टी०एफ० की आवश्यकता होगी।

भवदीय,

मुख्य पर्यावरण अधिकारी
(वृत्त-६)

Minutes of 788th SEAC-2 Meeting Dated 19/09/2023

16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya, District- Jaunpur, U.P., M/s R.S. BMW Services, 8220/7574/SIA/UP/INFRA2/435159/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Limited, Patna. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services.
2. The standard terms of reference in the matter were issued through online Parivesh Portal on 31/01/2023 and EIA report submitted through online Parivesh Portal on 07/09/2023.
3. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description																		
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.																		
2.	Project Proponent	M/s R.S. BMW Services																		
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio- medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The present proposal is to utilize 0.58 ha land for setting up of Biomedical Waste Treatment Facility.																		
4.	Salient Features of the Project																			
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Incinerator (One + one standby)</td> <td>250 kg/hr</td> <td>2</td> </tr> <tr> <td>Autoclave</td> <td>1000 litre/Batch</td> <td>2</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table>	Equipment	Capacity	Number	Incinerator (One + one standby)	250 kg/hr	2	Autoclave	1000 litre/Batch	2	Shredder	150 kg/hr	1	Chemical Disinfection Tank	1500 Ltr	1	Effluent Treatment Plant	10 KLD	1
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Effluent Treatment Plant	10 KLD	1																		
6.	Category of Projects	Category "B1" and Schedule- 7(da)																		
7.	Number of working days	365																		
8.	Total Plot Area	0.58 Ha																		
9.	Khasra Number	Plot No.- C-20																		
10.	Location	Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh																		
11.	Coordinates of the Plant	1. 25°38'58.56"N 82°13'54.23"E 2. 25°38'58.59"N 82°13'57.17"E 3. 25°38'55.99"N 82°13'54.39"E 4. 25°38'56.11"N 82°13'56.36"E																		
12.	Elevation	108meter-110 meter																		

13.	Nearest habituated area	Sarai Dingur, Approx. 1.23 km towards North-West
14.	Nearest Main Public Road	NH-31 is about Approx. 1.12 Km towards North,
15.	Nearest Railway station/Airport	Badshahpur Railway Station, approx. 4.13 km in West direction. Chaudhary Charan Singh International Airport, approx. 182 km in North West direction.
16.	Nearest water body	Varna River, approx. 8.13 km in SSW direction
17.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD
18.	Source of water	Ground water Supply (Water will be abstracted only after getting NOC from CGWA).
19.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process
20.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.
21.	Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter
22.	Nos. of Stack	2
23.	Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.
24.	Alternative site	No Alternative site is examined
25.	Land form, Land use and land ownership	The land for project is Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh.
26.	Project Cost	The estimated cost of the Project is Rs. 4.85 Cr.

4. Water calculation details;

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

5. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste: 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and

Minutes of 788th SEAC-2 Meeting Dated 19/09/2023

	composted.
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6. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

7. There is no any litigation pending against project till dated 19/09/2023.

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

The project proponent also submitted a letter dated 30/08/2023 issued by UPPCB, Lucknow. UPPCB in its letter dated 30/08/2023 mentioned is as follows:

“...सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 के प्रस्तावित स्थल के निकटवर्ती जनपदों में कार्यालय अभिलेखों में उपलब्ध सूचना के अनुसार चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है:-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या	बेड्स के सापेक्ष आंकलित जैव चिकित्सा अपशिष्ट की मात्रा (कि०ग्रा०/दिन)
भदोही	2367	591.75
जौनपुर	7561	1890.25
मीरजापुर	3443	860.75
प्रयागराज	15471	3867.75
सुल्तानपुर	5085	1271.25
अमेठी	2865	716.25
प्रतापगढ़	4310	1077.5
योग	41102	10275.5

अवगत कराना है कि सन्दर्भित सी0बी0डब्ल्यू0टी0एफ0 के प्रस्तावित स्थल से 75 किमी0 रेडियल दूरी के भीतर 03 सी0बी0डब्ल्यू0टी0एफ0 मेसर्स संगम मेडीसर्व, हण्डीया, प्रयागराज, मेसर्स फेरोबिल्ड हार्ड (इण्डिया) प्रा० लि०, 83ए, महेबा पुरबपट्टी, नैनी, प्रयागराज एवं मेसर्स रॉयल पॉल्यूशन कान्ट्रोल सर्विसेस, सुल्तानपुर कार्यरत है तथा उक्त सभी सी0बी0डब्ल्यू0टी0एफ0 में इन्सीनिरेटर की कुल क्षमता 600 किग्रा०/घण्टा है।

अतः यह मान लिया जाये कि सी0बी0डब्ल्यू0टी0एफ0 में इन्सीनिरेटर का संचालन 12 घण्टा प्रतिदिन होता है, प्रति बेड जैव चिकित्सा अपशिष्ट 250 ग्राम/दिन जनित होता है एवं जनित जैव चिकित्सा अपशिष्ट का 80 प्रतिशत भाग इन्सीनिरेबिल अपशिष्ट में आता है तो उस दशा में कुल जनित अपशिष्ट यथा 10275.5 कि०ग्रा०/दिन में इन्सीनिरेबिल अपशिष्ट 8220.4 कि०ग्रा०/दिन हेतु उपरोक्त वर्णित समस्त सी0बी0डब्ल्यू0टी0एफ0 द्वारा अधिकतम 7200 कि०ग्रा०/दिन इन्सीनिरेबिल अपशिष्ट का निस्तारण किया जा सकता है तथा जनित अपशिष्ट यथा 1020.4 कि०ग्रा०/दिन के निस्तारण हेतु अतिरिक्त सी0बी0डब्ल्यू0टी0एफ0 की आवश्यकता होगी।

The consultant (EIA Coordinator) also submitted an affidavit dated 05/08/2023 mentioning is as follows:

1. I, Muzaffar Ahmad, S/o Shri S.Iqbal Ahmad is EIA Coordinator of M/s Environment Management Division of M/s India Glycols Limited, Kashipur.

2. I have prepared the EIA/EMP report for the proposal (EC) in Name of Common Biomedical Waste Treatment Facility at Plot No.- C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya Jaunpur, Uttar Pradesh, M/s R S BMW Services with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with application EIA/EMP are true and correct.
5. I certify that expansion of this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO-12

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Biomedical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB/Development authority for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- I. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the

Minutes of 788th SEAC-2 Meeting Dated 19/09/2023

Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.

5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all

Minutes of 788th SEAC-2 Meeting Dated 19/09/2023

necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

Minutes of 788th SEAC-2 Meeting Dated 19/09/2023

7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Prof. Jaswant Singh)
Member

(Dr. Amrit Lal Haldar)
Member

(Dr. Shiv Om Singh)
Member

(Tanzar Ullah Khan)
Member

(Ashish Tiwari)
Member-Secretary

(Dr. Harikesh Bahadur Singh)
Chairman

Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-2 during the meeting.

Minutes of the 767th Meeting of the SEIAA, UP held on 26.10.2023)

11. Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No- 663, Village- Dhowadaber, Utraula, District-Balrampur, U.P., M/s Rajveer Ventures India Private Limited., 7990/7125/SIA/UP/INFRA2/433238/2023

SEIAA agreed with the recommendation of SEAC to grant environmental clearance to the project.

12. Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. C-20 at Sathariya Industrial Development Authority (SIDA) Sathariya, District- Jaunpur, U.P., M/s R.S. BMW Services, 8220/7574/SIA/UP/INFRA2/435159/2023

SEIAA agreed with the recommendation of SEAC to grant environmental clearance to the project.

Agenda- B

1. Industrial Building (Republic Media House), Telecommunication/Media House project at Plot No. 10, Sector-158, Noida, Gautam Budh Nagar, Shri Mohit Dhamne, M/s ARG Outlier Media Pvt. Ltd., 7943/SIA/UP/INFRA2/431336/2023.

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 9- The project proponent shall install micro solar power plants
- 10- The project proponent shall install micro solar power plants, toilets in nearby villages,

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Director
VRBA BIO WASTE SOLUTION PRIVATE LIMITED
Lane No- 3, N1/66-R-25
Shiv Prasad Gupt Colony Lanka -221005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/INFRA2/417371/2023 dated 08 Feb 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B057UP110406 |
| 2. File No. | 7624-7222 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 7(d)(a)Common Bio-Medical Waste Treatment Facility |
| 6. Name of Project | Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by VRBA Bio Waste Solution Pvt. Ltd. at E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, 221110 |
| 7. Name of Company/Organization | VRBA BIO WASTE SOLUTION PRIVATE LIMITED |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/417371/2023 & SEIAA, U.P. & File no-7624-7222

Sub: Environmental Clearance for Proposed Common Biomedical Waste Treatment Facility at Khasra No.- E-46, Industrial Area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, M/s VRBA Bio Waste Solution Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 08-02-2023 & 20-02-2023 on above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Khasra No.- E-46, Industrial Area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh, M/s VRBA Bio Waste Solution Pvt. Ltd.
2. Standard terms of reference in the matter were issued through online Parivesh Portal on 24/08/2022 and EIA report submitted on 08/02/2023.
3. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description						
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule 7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.						
2.	Project Proponent	M/s VRBA Bio Waste Solution Pvt. Ltd.						
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio-medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant.						
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Equipment	Capacity	Number			
Equipment	Capacity	Number						

		Incinerator	300 kg/hr	1	
		Autoclave	1000 Litre/Batch	1	
		Shredder	150 kg/hr	1	
		Chemical Disinfection Tank	1500 Ltr	1	
		Effluent Treatment Plant	10 KLD	1	
6.	Category of Projects	Category "B1" and Schedule- 7(da)			
7.	Number of working days	365			
8.	Total Plot Area	0.553 acres			
9.	Khasra Number	E-46 & Khasra no. 148/5			
10.	Location	E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh & Khasra no. 148/5, Singhitali Ramnagar, Industrial Estate, Phase-2, Chandauli.			
11.	Coordinates of the Plant	1. 25°14'51.96"N 83° 3'34.33"E 2. 25°14'51.66"N 83° 3'35.31"E 3. 25°14'50.22"N 83° 3'34.70"E 4. 25°14'50.14"N 83° 3'33.53"E			
12.	Elevation	78m-80 m			
13.	Nearest habituated area	Hamidpur, Approx. 1.09 km towards West			
14.	Nearest Main Public Road	SH-19 is about Approx. 0.57 Km towards North.			
15.	Nearest Railway station/Airport	Jeonathpur Railway Station, approx. 1.68 km in SSE direction. Pt. Deen Dayal Upadhyaya Railway Station, approx. 7.22 km in NNE direction Lal Bahadur Shastri International Airport, approx. 30.15 km in North West direction			
16.	Nearest water body	Ganga River, approx. 2.99 km in West direction			
17.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD			
18.	Source of water	Ground water Supply (Water will be abstracted only after getting NOC from CGWA).			
19.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process			
20.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.			
21.	Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter			
22.	Nos. of Stack	2			
23.	Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.			
24.	Alternative site	No Alternative site is examined			

25.	Land form, Land use and land ownership	The land for project is E-46, Industrial area, Ramnagar, Phase-1, Chandauli, Uttar Pradesh.
26.	Conclusion T	The estimated cost of the Project is Rs. 2.80 Cr.

4. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0	5.75	5.25	0.85	3.90
		7.10 (Fresh) + 3.90 (Recycle)				

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

5. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste: 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

6. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

7. There is no any litigation pending against project till dated 19/09/2023.

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith specific and following standard environmental clearance conditions: -

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- i. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

- II. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained,

indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year rise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Chandauli In case of violation; it would not be effective and

would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Chandauli.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/22/2023 5:22:31 PM

File No.7762
Government of India
State Level Environment Impact Assessment Authority
Uttar Pradesh

To,

M/s M/S AV BIOMEDICAL WASTE SERVICES
1 F 964 Vardan Khand, Gomti Nagar Extension,
Lucknow-226010
Uttar Pradesh

Tel.No.-; Email:avbmwservices@gmail.com

**Sub. Terms of Reference to the Common Bio Medical Waste Treatment Facility (CBWTF)
M/s AV Bio Medical Waste Services Plot No. A-2/36 Sector 15 at Gorakhpur Industrial
Development Authority (GIDA) Gorakhpur, 1 F 964 Vardan Khand, Gomti Nagar Extension**

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

- 1. Proposal No.:** SIA/UP/INFRA2/423582/2023
- 2. Name of the Proposal:** Common Bio Medical Waste Treatment Facility (CBWTF) M/s AV Bio Medical Waste Services Plot No. A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA) Gorakhpur
- 3. Category of the Proposal:** INFRA-2
- 4. Project/Activity applied for:** 7(d)(a)Common Bio-Medical Waste Treatment Facility
- 5. Date of submission for TOR:** 04 Apr 2023

Date : 06-04-2023

Member Secretary
(Member-Secretary, SEIAA)

Office : **Uttar Pradesh Pollution Control Board**

Phone No : Mobile : **7007265289**

Email id : **msseiaaup@gmail.com**

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

7(da): STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR BIO-MEDICAL WASTE TREATMENT FACILITIES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

I. Project Details

- i. Importance and benefits of the project.
- ii. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- iii. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- iv. Details of various waste management units with capacities for the proposed project. Details of utilities indicating size and capacity to be provided.
- v. List of waste to be handled and their characteristics. Details of temporary storage facility for storage of Bio-medical waste at project site.
- vi. Other chemicals and materials required with quantities and storage capacities.
- vii. Detailed design of pre-treatment and waste stabilization facility of *Bio-medical waste*.
- viii. *Project proponents would also submit a write up on how their project proposal conform to the stipulations made in the " Bio-Medical Waste Management Rules, 2016 ", notified by the MoEF&CC on 28th March, 2016.*
- ix. Process description along with major equipment and machineries, process flow sheet (quantitative) from *Bio-Medical waste* material to disposal to be provided.
- x. Details of man-power requirement (regular and contract).
- xi. A detailed layout of the project site indicating all the project components.

II. Road and Traffic

- xii. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures
- xiii. Examine the details of transportation of Bio-Medical wastes, and its safety in handling.

III. Land Environment

- xiv. Detailed soil analysis of the site including its permeability, water holding capacity be included.
- xv. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- xvi. Specify the land area and space allotted for each activity proposed within the facility. The area requirements for each activity shall be calculated as per the CPCB guidelines for the specified activity.
- xvii. Status of the land purchases in terms of land acquisition Act. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xviii. The EIA would address to the conformity of site to the stipulations as made in the Bio-Medical Waste Management Rules, 2016 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and will have a complete chapter indicating conformity to the said rules. NOC shall be obtained from State Pollution Control Board/Committee (SPCB/SPCC) regarding site suitability for establishment of Bio-Medical Waste Treatment Facilities.
- xix. Post project reclamation management program with financial allocation.

IV. Environmental Monitoring and Management

- xx. Examine and submit the details of on line pollutant monitoring.
- xxi. Project proponent must ensure Good Combustion Practice (GCP) to reduce the possibilities of formation of 'Total dioxins and furans'. In addition, GCP must be coupled with appropriate End-of-the-pipe treatment at low temperature to reduce the emission of 'Total dioxins and furans' below the standards. Further, the project proponent must provide detailed Standard operating procedure (SOPs) for sampling and monitoring of 'Total dioxins and furans'.

- xxii. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
- xxiii. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
- xxiv. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- xxv. Air Quality Index shall be calculated for base level air quality.
- xxvi. Baseline data on Ground water quality is required.
- xxvii. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

V. Waste Management

- xxviii. Examine and submit details of the proposed odour control measures.
- xxix. The storage and handling of Bio-Medical wastes shall be as per the Bio-Medical Waste Management Rules, 2016.
- xxx. Details of storage and disposal of pre-processing and post-processing rejects/inerts and products. List of proposed end receivers for the rejects/inerts/products should be provided. MoUs to be submitted in this regard.
- xxxi. Details of hazardous/solid waste generation and their management.

VI. Water Environment

- xxxii. Detailed hydro-geological studies and possible impact if any accidental contamination occurs shall be included.
- xxxiii. Examine and submit details of monitoring of water quality around the landfill site.
- xxxiv. Examine and submit details of impact on water body and mitigative measures during rainy season.
- xxxv. Details of Drainage of the project up to 5 km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on

peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided.

VII. Water Management

- xxxvi. Details of effluent treatment and recycling process.
- xxxvii. A certificate from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

VIII. Energy Management

- xxxviii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.

IX. Disaster Management Plan

- xxxix. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
 - xl. Hazard identification and proposed mitigation measures.

X. Green Belt

- xli. A detailed Plan for green belt development.

XI. Socioeconomic Environment

- xlii. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- xliii. The project proponents shall satisfactorily address all the complaints/suggestions that have been received against the project till the date of submission of proposals for Appraisal.

XII. Court Cases

- xliv. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

XIII. Miscellaneous

- xlv. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website <http://moef.nic.in/Manual/Incinerator>



GORAKHPUR INDUSTRIAL DEVELOPMENT AUTHORITY

CIVIL LINES, GORAKHPUR (U.P.) - 273 001
Tel. No. : 0551-2334486, 2200904 Fax : 2336342

POSSESSION MEMO

Certified that the Plot / Shed No. A-2/36 situated in Sector 15 details whereof are given below has been transferred today viz 22-10-12 at 11:30 A.M./P.M. by the GORAKHPUR INDUSTRIAL DEVELOPMENT AUTHORITY to Sri. Sanji Mishra, S/o Late Devo Mishra, Patnali Bawan, 18B, Humnagar South, Gorakhpur. Allotted / Licence / Lessee after preuse demarcation. *Plot is lying vacant / There are construction etc. on the plot.

Dimensions and boundaries of the land

Details of building, fixtures etc., if any, with measurements and approximate value of each item.

Layout of the transferred land.

as per site plan provided with allotment letter.

(As per inventory attached)

2736.00
Area of land sq. mtrs.

Possession handed over for and on behalf of GIDA

Possession taken over for and on behalf of

[Signature]
Raj Kumar
Junior Engineer (Civil)
GIDA, Gorakhpur

[Signature]
[Signature]
[Signature]
Designation / Status

Witness :

Witness :

- [Signature]
- [Signature]

- [Signature] Sr. Asst. Engineer
- [Signature] Sr. Asst. Engineer
- [Signature] Dy. Asst. Engineer

No. Mevna / GIDA / Plot No. A-2/36 / Sector 15 Dated 22/10/12

Copy forwarded for information and necessary action to :

- Manager (Property), GIDA, Gorakhpur
- Dy. Manager (Computer), GIDA, Gorakhpur

नोट :- उक्त शासन के शासनादेशानुसार उक्त भूखण्ड क्षेत्र अन्तर्गत खुले क्षेत्रों / सेंट बैंक भागों में न्यूनतम 35 अर्प वृक्षा रोपण सुनिश्चित करें।

[Signature]
Dy. Manager (Project)
GIDA, Gorakhpur

प्रदूषण रोकिए !
ताम - पर्यावरण
Gram : Paryavaran



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE

UTTAR PRADESH POLLUTION CONTROL BOARD

पर्यावरण बचाइए !!

Phone & Fax : 0551-2273937
Contact No. : 7839891824

संदर्भ संख्या
Ref. No. 74/उत्त.प्र.प.ब.सं. 516/2023
सं. सं. सं.

दिनांक
Dated 26/4/23

विषय

ए०बी० बायो-मेडिकल वेस्ट सर्विसेस,
1एफ, 984, वरदान खण्ड,
गोमती नगर विस्तार,
लखनऊ, उ०प्र०।

मेसर्स ए०बी० बायो-मेडिकल वेस्ट सर्विसेस, प्लॉट नं० ए-2/36, सेक्टर-18, गीडा, गोरखपुर में प्रस्तावित सी०एम०ओ०/डिस्ट्रीक मेल/फीमेल इकाई द्वारा वांछित गैप एनालिसिस अर्थात् क्षेत्रीय कार्यालय, गोरखपुर में आच्छादित जनपद गोरखपुर, देवरिया, कुशीनगर एवं महाराजगंज में वर्तमान में संचालित अस्पतालों के बेड की संख्या के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक दिनांक शून्य, दिनांक 11.04.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से आप द्वारा जनपद गोरखपुर में आच्छादित चारों जनपदों में वर्तमान में संचालित अस्पतालों के बेड की संख्या के सम्बन्ध में सूचना चाही गयी है। उक्त के सम्बन्ध में आपको अवगत कराना है कि कार्यालय अपर निर्देशक चिकित्सा स्वास्थ्य एवं परिवार कल्याण, गोरखपुर मण्डल, गोरखपुर के पत्रांक सं० 4303-1, दिनांक 27.03.2023 एवं क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर के अभिलेखानुसार चारों जनपदों में वर्तमान में संचालित अस्पतालों के बेडों की संख्या का विवरण निम्नवत है:-

जनपद- गोरखपुर

क्रम सं०	अस्पताल का नाम	बेड की संख्या
1	सी०एम०ओ०/डिस्ट्रीक मेल/फीमेल	1550
2	प्राइवेट हॉस्पिटल	13265
3	मेसर्स मेहरु चिकित्सालय सम्बद्ध मेसर्स बाबा राघव दास मेडिकल कालेज, गोरखपुर	850
4	मेसर्स जील इण्डिया इन्सटीट्यूट ऑफ मेडिकल साइन्सेस, गोरखपुर	750
5	मेसर्स ललित नारायण मिश्र, रेलवे चिकित्सालय, गोरखपुर	366
	कुल	18781

जनपद- देवरिया

क्रम सं०	अस्पताल का नाम	बेड की संख्या
1	सी०एम०ओ०/डिस्ट्रीक मेल/फीमेल	844
2	प्राइवेट हॉस्पिटल	2423
	कुल	3267

जनपद- कुशीनगर

क्रम सं०	अस्पताल का नाम	बेड की संख्या
1	सी०एम०ओ०/डिस्ट्रीक मेल/फीमेल	544
2	प्राइवेट हॉस्पिटल	1091
	कुल	1635

जनपद- महाराजगंज

क्रम सं०	अस्पताल का नाम	बेड की संख्या
1	सी०एम०ओ०/डिस्ट्रीक मेल/फीमेल	540
2	प्राइवेट हॉस्पिटल	1123
	कुल	1663

AV BIOMEDICAL WASTE SERVICES

PARTNER

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर-273 008
MAHADEV JHARKHANDI, AVAS VIKAS COLONY, DEORIA ROAD, KUNRAGHAT, GORAKHPUR-273 008
E-mail : rogorakhpur@uppcb.in

उक्त के अतिरिक्त आपको अवगत करना है कि वर्तमान में चारों जनपदों में कोई भी सी0बी0डब्ल्यू0टी0एफ0 इकाई स्थापित एवं संचालित नहीं है। प्रस्तावित स्थल से लगभग 53 किलोमीटर की दूरी पर मेसर्स जे0के0एन0 पूर्वांचल सी0बी0डब्ल्यू0टी0एफ0 वर्क्स, ग्राम- पहाड़पुर पो0- गोधा रतूलपुर, जनपद- देवरिया में स्थापित किया जाना प्रस्तावित है। जिसको बोर्ड मुख्यालय द्वारा दिनांक 05.01.2022 के माध्यम से अनापत्ति प्रमाण पत्र निर्गत है। मेसर्स जे0के0एन0 पूर्वांचल सी0बी0डब्ल्यू0टी0एफ0 वर्क्स को निर्गत अनापत्ति प्रमाण पत्र एवं प्रस्तावित स्थापना के सम्बन्ध में माननीय एन0जी0टी0 में ओ0ए0 सं0 08/2022 प्रभाकर राय व अन्य बनाम यूनिशन ऑफ इण्डिया द्वारा अपील दायर है, जो की वर्तमान में विचाराधीन है। उक्त के अतिरिक्त प्रस्तावित स्थल से लगभग 71 किलोमीटर की दूरी पर मेसर्स ए0वी0 बायो-मेडिकल वेस्ट सर्विसेस, ग्राम- राजधानी, पो0- नीतनवा, जनपद- महाराजगंज को बोर्ड मुख्यालय द्वारा दिनांक 16.08.2021 के माध्यम से अनापत्ति प्रमाण पत्र निर्गत है। मेसर्स ए0वी0 बायो-मेडिकल वेस्ट सर्विसेस, ग्राम- राजधानी, पो0- नीतनवा, जनपद- महाराजगंज के विरुद्ध माननीय उच्च न्यायालय इलाहाबाद में रिट सी सं0 -2022 मेसर्स मेडिकल पाल्पूरान कन्ट्रोल कमेटी बनाम उ0प्र0 राज्य एवं अन्य द्वारा रिट याचिका दायर है जो कि वर्तमान में विचाराधीन है।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य दयावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

AV BIOMEDICAL WASTE SERVICES



PARTNER



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 100/36 / सी०-६/एन०ओ०सी०-169/2023

Date 30/8/23

सेवा में
मेसर्स आर०एस० बी०एम०डब्ल्यू० सर्विसेस,
एन०डी०एल० टावर, तृतीय तल,
बेहननपुरवा, निकट वेब माल,
गोमती नगर, लखनऊ-226010

पंजीकृत

विषय:- सी०बी०डब्ल्यू०टी०एफ० मेसर्स आर०एस० बी०एम०डब्ल्यू० सर्विसेस, प्लॉट रां०-सी०-20, सतहरिया औद्योगिक विकास प्राधिकरण (सीडा), सतहरिया, जौनपुर के सम्बन्ध में।

नहोदय,

कृपया उपरोक्त विषयक आपके पत्र दिनांक 23.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल के निकटवर्ती जनपदों के संबंध में कार्यालय अभिलेखों में उपलब्ध सूचना के अनुसार चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या	बेड्स के सापेक्ष आंकलित जैव चिकित्सा अपशिष्ट की मात्रा (कि०ग्रा०/दिन)
भदोही	2367	591.75
जौनपुर	7561	1890.25
मीरजापुर	3443	860.75
प्रयागराज	15471	3867.75
सुल्तानपुर	5085	1271.25
अमेठी	2865	716.25
प्रतापगढ़	4310	1077.5
योग	41102	10275.5

अवगत कराना है कि सन्दर्भित सी०बी०डब्ल्यू०टी०एफ० के प्रस्तावित स्थल से 75 कि०मी० रेडियल दूरी के भीतर 03 सी०बी०डब्ल्यू०टी०एफ० मेसर्स संगम मेडीसर्व, हण्डीया, प्रयागराज, मेसर्स फेरोबिल्ड हार्ड (इण्डिया) प्रा०लि०, 83ए, महेंबा पुरबपट्टी, नैनी प्रयागराज, एवं मेसर्स रॉयल पॉल्यूशन कान्ट्रोल सर्विसेस, सुल्तानपुर कार्यरत है तथा उक्त सभी सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर की कुल क्षमता 600 कि०ग्रा०/घण्टा है।

अतः यह मान लिया जाये कि सी०बी०डब्ल्यू०टी०एफ० में इन्सीनिरेटर का संचालन 12 घण्टा/दिन होता है। प्रति बेड जैव चिकित्सा अपशिष्ट 250 ग्राम/दिन जनित होता है एवं जनित जैव चिकित्सा अपशिष्ट का 80 प्रतिशत भाग इन्सीनिरेबिल अपशिष्ट में आता है तो उस दशा में कुल जनित अपशिष्ट यथा 10275.5 कि०ग्रा०/दिन में इन्सीनिरेबिल अपशिष्ट 8220.4 कि०ग्रा०/दिन हेतु उपरोक्त वर्णित समस्त सी०बी०डब्ल्यू०टी०एफ० द्वारा अधिकतम 7200 कि०ग्रा०/दिन इन्सीनिरेबिल अपशिष्ट का निस्तारण किया जा सकता है तथा जनित अपशिष्ट यथा 1020.4 कि०ग्रा०/दिन के निस्तारण हेतु अतिरिक्त सी०बी०डब्ल्यू०टी०एफ० की आवश्यकता होगी।

भवदीय
[Signature]
(आर०के० सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त-६)

[Signature]
[Signature]

3. Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. A-2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) District- Gorakhpur, Uttar Pradesh M/s AV Biomedical Waste Services., 7866/7762/SIA/UP/INFRA2/428481/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. A-2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) District- Gorakhpur, Uttar Pradesh M/s AV Biomedical Waste Services.
2. The standard terms of reference in the matter were issued through online Parivesh Portal on 06/04/2023.
3. The public hearing for project was exempted due to location falling under the Industrial Area as per MoEF&CC, Govt. of India O.M. Dated 04/04/2016.
4. Final EIA report submitted by the project proponent on 08/05/2023.
5. The proposed project of setting up the Common Bio-medical Waste Treatment Facility (CBWTF) having an capacity of 5 tons per day and which includes Incinerator with Air Pollution Control Device (APCD), Autoclave, Shredder and Effluent Treatment Plant.
6. Brief project details:

Category of Projects	Category "B" and Schedule- 7(da)		
Proposed plant capacity	Equipment	Capacity	Number
	Incinerator	300 kg/hr	2
	Autoclave	1000 kg/Batch	2
	Shredder	150 kg/hr	1
	Chemical Disinfection Tank	1500 Ltr	1
	Effluent Treatment Plant	10 KLD	1
Number of working days	365		
Total Plot Area	0.28 Ha.		
Plot Number	Plot No.A-2/36		
Location	Plot No.A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA) Gorakhpur, Uttar Pradesh.		
Coordinates of the Plant	26°44'53.39"N 83°13'48.66"E 26°44'55.65"N 83°13'49.01"E 26°44'55.86"N 83°13'47.87"E 26°44'53.53"N 83°13'47.49"E		
Elevation	94 meter- 101 meter		
Nearest habituated area	Bokta, Approx. 0.64 km towards NNE		
Nearest Main Public Road	Gorakhpur Road, approx. 0.19 km in North direction		
Nearest Railway station/Airport	Sahjanwa Railway Station, approx. 2.15 km towards North direction. Gorakhpur Airport is located at 21.15 Km in ESE direction		
Nearest water body	Rapti River, approx. 2.12 km in East direction Ami River, approx. 3.56 km in SSW direction		
Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD		
Source of water	Water requirement will be met through bore wells		
Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process.		
Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.		
Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter, Venturi Scrubber		

Nos. of Stack	2
Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.
Alternative site	No Alternative site is examined
Land form, Land use and land ownership	The land for project is Plot No.A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA) Gorakhpur, Uttar Pradesh.
Estimated cost	Rs. 3.87 Cr.

7. Water requirement details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90
<ul style="list-style-type: none"> ▪ Wastewater (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose. ▪ The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP. ▪ Domestic Wastewater shall be treated in a soak pit/septic tank. 						

8. Solid/hazardous waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste : 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 07/06/2023 mentioning is as follows:

1. I, Muzaffar Ahmad, S/o S. Iqbal Ahmad is EIA Coordinator of M/s IMD IGL.
2. I have prepared the EIA/EMP report for the proposal in name of M/s AV Bio Medical Waste Services, Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. A-2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) District- Gorakhpur, Uttar Pradesh M/s AV Biomedical Waste Services with my team.
3. I have personally visited the site of proposal and certify that no mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with Application/ EIA/EMP are true and correct.
5. I certify that this project proposal has been uploaded for the second time that is only after the withdrawal of previous project has been accepted by SEIAA, UP.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.

8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

During the presentation the Secretariat informed the committee that a compliant letters dated 23/05/2023 & 06/06/2023 of Dr. Vinay Kumar Verma, Secretary, Medical Pollution Control Committee and compliant letter dated 05/06/2023 of Mr. Arun Kumar Awasthi, Manager/Secretary, Gorakhpur Kalyan Samiti has been received at Directorate of Environment regarding the above project proposal. The committee has gone through the above complaint letters and opined that the aforesaid complaint letters is being shared with project proponent with the direction to submit reply on the issues raised in above complaint letters.

The project proponent submitted their point wise reply of the complaint letters dated 23/05/2023 & 06/06/2023 of Medical Pollution Control Committee wherein:

Ref No.	File No 7866-7762	Date : 07/06/23						
<p>To, The Member Secretary, SEAC-2, UP (Email: docspkco@yahoo.com) Subject: Submission of Reply Against Complaints raised by MPCC dated 06.06.2023 for our proposed common biomedical waste treatment plant in Gorakhpur. Reference: Letter from MPCC dated 23-05-2023 & 06.06.2023.</p> <p>Dear Sir,</p> <p>With reference to the queries raised by MPCC dated 23-05-2023 & 06.06.2023, the Point Wise Reply of the Queries raised by MPCC is as follows:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Objection</th> <th>Reply by PP</th> </tr> </thead> <tbody> <tr> <td>A.</td> <td>गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) गोरखपुर द्वारा जारी नियमावली के अनुसार इस भूमि पर हज़ार्डस की कोई भी इंडस्ट्री स्थापित नहीं की जा सकती है। (नियमावली संलग्न-1) गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) गोरखपुर द्वारा उक्त भूमि किसी अन्य व्यक्ति अन्य किसी अरिज कैटगरी की इकाई को स्थापित किये जाने हेतु आवंटित की गयी है लेकिन मेसर्स ए० वी० बापो मेडिकल वेस्ट सर्विसेज द्वारा उक्त भूमि पर CBWTF स्थापित किया जा रहा है जो हज़ार्डस के अन्तर्गत आता है तथा उक्त भूमि पर मेसर्स ए० वी० बापो मेडिकल वेस्ट सर्विसेज का कोई</td> <td>The Land was originally purchased by Shri Ramji Mishra who got expired. After his death, the land was transferred to his only son Shri Vijay Nath Mishra. Being the only child of Shri Ramji Mishra, Mr Vijay Nath Mishra becomes the sole owner of the property of his late father Shri Ramji Mishra. The relevant land ownership documents are attached as Annexure-I. Mr Vijay Nath Mishra is a partner in the M/S A V Biomedical Waste Services Pvt Ltd. As the CBWTF plant is used for treatment of Biomedical waste coming out of hospital and other pathologies</td> </tr> </tbody> </table>			S.No.	Objection	Reply by PP	A.	गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) गोरखपुर द्वारा जारी नियमावली के अनुसार इस भूमि पर हज़ार्डस की कोई भी इंडस्ट्री स्थापित नहीं की जा सकती है। (नियमावली संलग्न-1) गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) गोरखपुर द्वारा उक्त भूमि किसी अन्य व्यक्ति अन्य किसी अरिज कैटगरी की इकाई को स्थापित किये जाने हेतु आवंटित की गयी है लेकिन मेसर्स ए० वी० बापो मेडिकल वेस्ट सर्विसेज द्वारा उक्त भूमि पर CBWTF स्थापित किया जा रहा है जो हज़ार्डस के अन्तर्गत आता है तथा उक्त भूमि पर मेसर्स ए० वी० बापो मेडिकल वेस्ट सर्विसेज का कोई	The Land was originally purchased by Shri Ramji Mishra who got expired. After his death, the land was transferred to his only son Shri Vijay Nath Mishra. Being the only child of Shri Ramji Mishra, Mr Vijay Nath Mishra becomes the sole owner of the property of his late father Shri Ramji Mishra. The relevant land ownership documents are attached as Annexure-I . Mr Vijay Nath Mishra is a partner in the M/S A V Biomedical Waste Services Pvt Ltd. As the CBWTF plant is used for treatment of Biomedical waste coming out of hospital and other pathologies
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<p>Plant Address 1. Village Maleya Tehsil Sandila, District - Hardoi, Uttar Pradesh 2. Village Rajdhani, Post Nautarwa, District Maharajganj, U.P. 3. Plot No. A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA), Gorakhpur</p> <p style="text-align: right;">  AV BIOMEDICAL WASTE SERVICES <i>Vijay Nath Mishra</i> </p>								



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	<p>स्वामित्व भी नहीं है जो नियमानुसार गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) गोरखपुर द्वारा जारी नियमावली के विरुद्ध है। (भूमि के दस्तावेज संलग्न-2)</p>	<p>and, there is no dumping or landfilling provision in the proposed CBWTF plant, hence the proposed plant cannot only be termed as a unit of Hazardous category.</p> <p>As far as the GIDA guidelines, we would like to submit that the Environmental Clearance by SEIAA UP and NOC from UPPCB has been given to Distillery Plant of IGL which is located at Plot No E-1/Sector-15; a unit of R-R category. The inter-distance between the proposed CBWTF Plant and existing distillery plant is within 100 meter. (EC attached as Annexure-2)</p>
B	<p>प्रस्तावित CBWTF से मात्र 29 किमी की दूरी पर संस्था मेसर्स मेडिकल पात्सूशन कण्ट्रोल कमेटी खलीलाबाद, संतकबीरनगर का CBWTF पूर्व से ही संचालित है जिसके द्वारा गोरखपुर जनपद से उत्तर्जित बायो मेडिकल वेस्ट का निस्तारण नियमानुसार किया जा रहा है एवं संस्था के CBWTF की निस्तारण क्षमता भी अभी तक पूर्ण नहीं हुई है। (प्राधिकार पत्र एवं दूरी मैप संलग्न -3) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज गाईडलाइन्स के पेज संख्या - 10 क्ताज (8)</p>	<p>As per the NGT Order dated 13.04.2023 (attached as Annexure-3), the inter-distance restriction between two CBWTF of 75 km is not a compulsion any more. More than one CBWTF can be established in one district based on the need to cater the demand to treat the biomedical waste.</p> <p>As far as the existing CBWTF of MPCC, Khalilabad; we would like to submit that the existing CBWTF, Khalilabad is an inefficient plant involved in malpractices and penalized by UPPCB in two consecutive years of</p>

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<p>Coverage area of CBWTF - A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius के अनुसार पूर्व में स्थापित संयंत्र 150 किमी परिधि तक कार्य कर सकता Green India है एवं 75 किमी परिधि में तब तक किसी नये संयंत्र की स्थापना नहीं की हो सकती जब तक पूर्व से स्थापित संयंत्र की निस्तारण क्षमता पूर्ण नहीं हो जाती (रिवाइज सी०पी०सी०बी० गाईडलाइन्स-2016 संलग्न-4)</p> <p>इस संयंत्र की स्थापना हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज सी०पी०सी०बी० गाईडलाइन्स-2016 के</p>	<p>2019 and 2020. UPPCB has issued a penalty of Rs 20.70 Lakhs in 2019 and Rs 13.44 lakhs in 2020. (Penalty Letter to MPCC is attached as Annexure-4)</p>
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	निम्नलिखित नियमों का उल्लंघन किया जा रहा है।	
1	केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज गाईडलाइन्स के पेज संख्या -6 क्ताज by Applicability of these guidelines - These guidelines are applicable to all the upcoming or new CBWTFs केवल नये संयंत्र (21 दिसम्बर 2016 के बाद स्थापित हो रहे) पर लागू होंगी। (रिवाइज सी०पी०सी०बी० गाईडलाइन्स-2016 संलग्न-5)	All the guidelines of CPCB are being followed and complied.
2	केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज गाईडलाइन्स के पेज संख्या -3 क्ताज (b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in Annexure-1 के अनुसार नये संयंत्र की स्थापना हेतु उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा गैप एनालिसिस या इन्वेस्टिगेशन कराया जाये। (रिवाइज सी०पी०सी०बी० गाईडलाइन्स-2016 संलग्न -6)	The gap analysis report issued by RO Gorakhpur in prescribed format is attached as Annexure-5.
3	केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज गाईडलाइन्स के पेज संख्या 3 क्ताज (c) The SPCB/PCC or concerned	Land document is attached as Annexure-1.

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	department in the business allocation of land assignment in the respective State Government or UT Administration. अनुसार संपत्र की स्थापना हेतु सरकार या सम्बन्धी विभाग द्वारा भूमि आवंटन की कार्यवाही की जाये 1 (रिवाइज सी०पी०सी०बी० गार्डलान्ड्स 2016 संलग्न 73	
4	केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज गार्डलान्ड्स के पेज संख्या-3 क्लाज (e) expression of interest from the proponents for development of new CBWTF. के अनुसार नये संपत्र की स्थापना हेतु Expression of Interest (EOI) के माध्यम से सेवा प्रदाता का चयन किया जाये यदि कोई भी सेवा प्रदाता नहीं आता है तब स्थानीय IMA को संपत्र लगाने हेतु आमंत्रित किया जाये (रिवाइज सी०पी० सी०बी० गार्डलान्ड्स-2016 संलग्न - 3)	The project proponent M/S A V Biomedical Waste Services is itself planning to install the new CBWTF. It has had land in its possession and obtained ToR from SEIAA, UP for obtaining Environmental Clearance.
5	केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा जारी रिवाइज गार्डलान्ड्स के पेज संख्या-8 क्लाज (6) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone के अनुसार संपत्र औद्योगिक	Our project is located in Industrial Area notified by GIDA.

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	क्षेत्र में स्थापित किये जाये। (रिवाइज सी०पी०सी०बी० गार्डिलाइन्स - 2016 संलग्न-9)	
C	माननीय उच्च न्यायालय तेलंगाना द्वारा अपने एक आदेश दिनांक 01/08/2017 को पारित आदेश में कहा गया है कि जो संयंत्र जिस क्षेत्र में कार्य कर रहा है और उसकी निस्तारण क्षमता जब तक पूर्ण नहीं हो जाती तब तक कोई दूसरा संयंत्र नहीं लग सकता है। (माननीय उच्च न्यायालय तेलंगाना द्वारा जारी आदेश संलग्न -10)	Our proposed CBWTF is required to comply the said order of Hon'ble High Court of Telangana as the existing plant of MPCC Khalilabad has been continuously flouting the norms of CPCB/UPPCB and have been penalized by UPPCB. In such conditions, our plant is must in the area to cater the need of efficient treatment of biomedical waste.
1	ऐसे ही एक मामले में माननीय उच्च न्यायालय इलाहाबाद द्वारा जनपद कानपुर देहात में उत्तर प्रदेश वेस्ट मैनेजमेंट प्रोजेक्ट द्वारा बायो मेडिकल वेस्ट प्लांट लगाये जाने से पूर्व वास्तविक आवश्यकता होने पर ही स्थापना की जाये का आदेश उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड को दिया था। क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड कानपुर देहात द्वारा मुख्यालय को प्रेषित आख्या में स्पष्ट किया गया की स्थापित संयंत्र की निस्तारण क्षमता अभी तक पूर्ण नहीं हुई है इसलिए अभी नये संयंत्र की आवश्यकता नहीं है। (माननीय उच्च न्यायालय इलाहाबाद द्वारा जारी आदेश की छायाप्रति संलग्न - 11)	The gap analysis report issued by RO Gorakhpur in prescribed format is attached as Annexure-5. The gap analysis report clearly shows the need to install another CBWTF to cater the need of demand to treat the biomedical waste.

Plant Address

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3. Plot No. A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (SIDA), Gorakhpur

AV BIOMEDICAL WASTE SERVICES

PARTNER



GST : 09ABUFA6591R15

PAN : ABUFA6591R

AV BIOMEDICAL WASTE SERVICES

Head Office : Vardan Khand, Gomti Nagar Extension, Lucknow, Uttar Pradesh

Mobile No. : 7007265289 | E-mail : avbmwseices@gmail.com

Ref No.

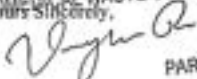
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2	अभी हाल में ही मेसर्स जय माता दी बायो मेडिकल गोरखपुर द्वारा भी जनपद गोरखपुर में CBWTF की स्थापना के लिए अनापत्ति प्रमाण पत्र (CTE) हेतु आवेदन किया गया था जिसे क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा नियमों के विरुद्ध स्थापना किये जाने के कारण निरस्त कर दिया गया था। (निरस्त किये गए अनापत्ति प्रमाण पत्र की छायाप्रति संलग्न -12)	No plant can be established or run in violation of the norms. Hence, the CTE for Jai Mata Di CBWTF Plant was rejected and, MPCC Khalilabad has been penalized.
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The queries raised by MPCC seem malicious in nature. On one hand, MPCC has been involved in flouting the norms and fail to pay the heed to the guidelines and regulations and received penalties for its Khalilabad CBWTF plant, on the other they are trying to create unnecessary complaints against a proposed unit.

In view of the above, it is requested to please accept our submission and close the matter.

Thanking You

AV BIOMEDICAL WASTE SERVICES
Sincerely,

PARTNER

Mr Vinay Kumar Rai
Authorized Signatory
M/S A V Biomedical Waste Services

Enclosed : All Annexure


Plant Address

1. Village Maleya Tehsil Sandila, District - Hardoi, Uttar Pradesh
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AV BIOMEDICAL WASTE SERVICES

PARTNER

- Reply submitted by PP of the complaint letter dated 05/06/2023 of Gorakhpur Kalyan Samiti wherein:



GST : 09ABUFA6591R15 PAN - ABUFA6591R

AV BIOMEDICAL WASTE SERVICES

Head Office : Vardan Khond, Ganti Nagar Extension, Lucknow, Uttar Pradesh

Mobile No. : 7007265289 | E-mail : avmwservices@gmail.com

Ref No.

File No 7866-7762

Date : 7.06.2023

To,
The Member Secretary,
SEAC-2, UP
(Email: doeuplko@yahoo.com)

Subject: Submission of Reply Against Complaints raised by Shri Arun Kumar Awasthi, Manager of the Gorakhpur Kalyan Samiti dated 05.06.2023 against our proposed common biomedical waste treatment plant in Gorakhpur.

Reference: Complaint Letter of Gorakhpur Kalyan Samiti dated 05.06.2023.

Dear Sir,

With reference to the queries raised by Gorakhpur Kalyan Samiti dated 05.06.2023, the Point Wise Reply of the Queries raised are as follows:

S.No.	Objection	Reply by PP
1	गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) के नियमावली के पेज न० 3 ब्लोक संख्या 1.05 Rejection of Applications (1) If the proposed project to be set up is hazardous as categorized by U.P. Pollution Control Board के अनुसार केवल ग्रीन, ऑरेंज एवं रेड कैटेगरी के प्लान्ट ही स्थापित किये जा सकते है, हज़र्ड्स कैटेगरी के नहीं, जबकि अस्पताली कचरा संयंत्र हज़र्ड्स कैटेगरी में आता है। इस तरह नियमावली का उलंघन है एवं पर्यावरणीय नजरिये से भी अनुचित है (नियमावली संलग्न)	Our plant is a CBWTF. As per S.No.1, Page No 28 of List of Industries mentioned in UPPCB order dated 18.04.2016; CBWTF falls under Red Category. (Annexure-1) Since the complainant has agreed upon that "केवल ग्रीन, ऑरेंज एवं रेड कैटेगरी के प्लान्ट ही स्थापित किये जा सकते है"; our plant can be established as it is of Red Category.

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 AV BIOMEDICAL WASTE SERVICES
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Date : _____

2	<p>उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड एवं पर्यावरण निदेशालय में आवेदन करने वाली संस्था के नाम आवेदन में दर्शाया गया प्लॉट संख्या A-2/36 Sector 15 संस्था के नाम नहीं है। प्लॉट संख्या A-2/36 Sector 15 का एलोटमेंट किसी अन्य व्यक्ति के नाम है जिसका इस संस्था से कोई लेना देना नहीं है। (प्लॉट का एलोटमेंट लेटर संलग्न)</p>	<p>The Land was originally purchased by Shri Ramji Mishra who got expired. After his death, the land was transferred to his only son Shri Vijay Nath Mishra. Being the only child of Shri Ramji Mishra, Mr Vijay Nath Mishra becomes the sole owner of the property of his late father Shri Ramji Mishra.</p> <p>The relevant land ownership documents are attached as Annexure-2. Mr Vijay Nath Mishra is a partner in the M/S A V Biomedical Waste Services Pvt Ltd.</p>
3	<p>प्लॉट संख्या A-2/36 Sector 15 के आवंटन के समय यह गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) द्वारा किसी अन्य प्रयोजन हेतु आवंटित किया गया था एवं समस्त गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) में हज़र्ड्स के लिए कोई भी प्लॉट आरक्षित नहीं किया गया था परन्तु अब हज़र्ड्स के प्रयोजन हेतु संयंत्र की स्थापना की जा रही है, जो नियम विरुद्ध है।</p>	<p>As far as the GIDA guidelines, we would like to submit that the Environmental Clearance by SEIAA UP and NOC from UPPCB has been given to Distillery Plant of IGL which is located at Plot No E-1/Sector-15; a unit of R-R category (Hazardous). The inter-distance between the proposed CBWTF Plant and existing distillery plant is within 100 meter. (EC attached as Annexure-3).</p>

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AV BIOMEDICAL WASTE SERVICES

 PARTNER



GST : 09ABUFA6591R15

PAN - ABUFA6591R

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Mobile No. : 7007265289 | E-mail : avbmwseices@gmail.com

Ref No. _____

Date : _____

		In addition to the above, we have submitted a letter to GIDA intimating that a CBWTF is proposed on the allotted land on 11.12.2019. (Copy is attached as Annexure-4)
4	बिना गोरखपुर इंडस्ट्रियल डेवलपमेंट ऑथोरिटी (GIDA) के संज्ञान में लिए या बिना प्लॉट सरेडर किये संस्था ए० सी० बायो मेडिकल वेस्ट सर्विसेस द्वारा संयंत्र स्थापना के लिए आवेदन दे दिया गया है जो नियमानुसार गलत है।	We have submitted a letter to GIDA intimating that a CBWTF is proposed on the allotted land on 11.12.2019. (Copy is attached as Annexure-4)
5	अस्पताली कचरा संयंत्र की स्थापना से यहाँ क्षेत्र में प्रदूषण की समस्या हो जाएगी जबकि इस संयंत्र की यहाँ कोई आवश्यकता नहीं है।	A CBWTF is a plant to treat the biomedical waste in a scientific manner which would have thrown otherwise over the dumping ground or any other vacant land if CBWTF had not been established. Any person with common understanding of science can conclude that CBWTF is a solution not the problem. Also, the compliance of conditions stipulated in EC letter, CTECTO letters and guidelines of CPCB/UPPCB make sure that no

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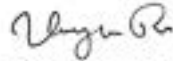
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		pollution is created by the CBWTF during operation.
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In view of the above, it is requested to please accept our submission and close the matter.

Thanking You

Yours Sincerely,



Mr Vinay Kumar Rai
 Authorized Signatory
 M/S A V Biomedical Waste Services

Enclosed : All Annexure

Plant Address

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AV BIOMEDICAL WASTE SERVICES



PARTNER

- The project proponent vide its letter dated 07/06/2023 also submitted gap analysis report issued by RO, UPPCB, Gorakhpur as per the revised guidelines for Common Bio-medical Waste Treatment and Disposal Facilities of Central Pollution Control Board wherein:

ANNEXURE-1

Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement

S.No	Coverage area	No. of HCs		No. of beds covered	Total estimated BMW generation in kg/day	Total existing treatment capacity in kg					Total BMW Treated and disposed in Kg/Day	Gap between BMW generation and the existing BMW treatment Capacity in kg	Remarks (Whether additional Treatment Capacity is required or not)																																												
		Bedded	Non Bedded			Incinerator (kg/hr)	Autoclaving (kg/hr)	Chemical Disinfection	Deep Burial	Any other mode of disposal			Yes	No																																											
1	Deoria	2476	10761	10761	210																																																				
2	Maharajgarh	1603	1663	1663	230																																																				
3	Deoria	1831	1831	1831																																																					
<table border="1"> <thead> <tr> <th>Total (kg/day)</th> <th>1st Year</th> <th>2nd Year</th> <th>3rd Year</th> <th>4th Year</th> <th>5th Year</th> </tr> </thead> <tbody> <tr> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> </tr> <tr> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> </tr> <tr> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> </tr> <tr> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> </tr> <tr> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> </tr> <tr> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> <td>17390</td> </tr> </tbody> </table>																Total (kg/day)	1st Year	2nd Year	3rd Year	4th Year	5th Year	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390	17390
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17390	17390	17390	17390	17390	17390																																																				

Geo Co-ordinates of EC & CTE Granted CBWTF units in District- Maharajgarh & Deoria
 1. MIS JKN PURVANCHAL CBWTF WORKS, DEORIA

26°38'33.09"N
 83°44'56.74"E
 2. A V Biomedical Waste Services, Nautanwa, Maharajgarh
 27°22'13.82"N
 83°23'51.22"E

Pankaj Yadav
 Digitally signed by Pankaj Yadav
 Date: 2023.04.26 17:03:27 +05'30'

AV BIOMEDICAL WASTE SERVICES
 PARTNER

RESOLUTION AGAINST AGENDA NO. 03

The committee discussed the matter on the basis of documents and presentation made before SEAC and reply dated 07/06/2023 submitted by the project proponent on the above complaints letters and it seems satisfactory. Hence, the committee recommended grant of environmental clearance for the project proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
2. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. Proponent shall comply with the action plan and CSR plan submitted by PP/consultant at the time of EIA presentation.
5. The project proponent should develop green belt in the CBWTF unit as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
6. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- I. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water

Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.

8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.

- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any

infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.

3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year rise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
 10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

4. “Building Stone (Granite Khanda, Boulder, Bailast (Gitti)” Project at Gata No.- 332 (Khand No.- 02), Village- Kurauradang, Tehsil- Charkhari, District- Mahoba, Shri Priyank Mishra, Area : 1.416 ha., 7868/SIA/UP/MIN/428497/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 332 (Khand No.- 02), Village- Kurauradang, Tehsil- Charkhari, District- Mahoba, U.P. (Leased Area- 1.416 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/428497/2023		
2.	File No. allotted by SEIAA, UP	7868		
3.	Name of Proponent	Shri Priyank Mishra S/o Shri Rakesh Kumar Mishra		
4.	Full correspondence address of proponent	R/o- Muhal Mugalpura, Tehsil-Rath, District-Hamirpur, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 332 (Khand No.- 02)		
7.	Name of Village	Kurauradang		
8.	Tehsil	Charkhari		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	1.416 ha.		
12.	Max.& Min mRL within lease area	192 mRL- 181 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 22' 59.18"N	79° 48' 03.84"E
		B	25° 22' 56.84"N	79° 48' 07.43"E
		C	25° 22' 53.49"N	79° 48' 05.91"E
		D	25° 22' 56.22"N	79° 48' 01.90"E
14.	Total Geological Reserves	1625587 m ³		
15.	Total Mineable Reserves	323527 m ³		
16.	Total Proposed Production (in five year)	226560 m ³		
17.	Proposed Production / year	45312 m ³		
18.	Sanctioned Period of Mine lease	10 Years		

Minutes of the 744th Meeting of the SEIAA, UP held on 16.06.2023

4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 13. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 14. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
3. Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. A-2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) District- Gorakhpur, Uttar Pradesh M/s AV Biomedical Waste Services., 7866/7762/SIA/UP/INFRA2/428481/2023.

A

SEIAA agreed with the recommendation of the SEAC to grant EC to the above project adding one condition:-

1. Real time emission monitoring system to be installed on stack.

4. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 332 (Khand No.- 02), Village- Kuraurang, Tehsil- Charkhari, District- Mahoba, Shri Priyank Mishra, Area : 1.416 ha., 7868/SIA/UP/MIN/428497/2023.**

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and LoI.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Partner
M/S AV BIOMEDICAL WASTE SERVICES
1 F 964 Vardan Khand, Gomti Nagar Extension -226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/INFRA2/428481/2023 dated 08 May 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B057UP110682 |
| 2. File No. | 7866-7762 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 7(d)(a)Common Bio-Medical Waste Treatment Facility |
| 6. Name of Project | Common Bio Medical Waste Treatment Facility (CBWTF) M/s AV Bio Medical Waste Services Plot No. A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA) Gorakhpur |
| 7. Name of Company/Organization | M/S AV BIOMEDICAL WASTE SERVICES |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2023

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





Reference- MoEFCC Proposal no- SIA/UP/INFRA2/428481/2023 & SEIAA, U.P File no-7866-7762

Sub: Environmental Clearance for Proposed Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. A-2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) District- Gorakhpur, Uttar Pradesh M/s AV Biomedical Waste Services.

Dear Sir,

This is with reference to your application / letter dated 04-04-2023, 08-05-2023, 16-05-2023, 08-06-2023 on above mentioned subject. The matter was considered by 761st SEAC in meeting held on 07-06-2023 and 744th SEIAA meeting held on 16-06-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur to SEAC on 07-06-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. A-2/36, Sector-15, Gorakhpur Industrial Development Authority (GIDA) District- Gorakhpur, Uttar Pradesh M/s AV Biomedical Waste Services.
2. The standard terms of reference in the matter were issued through online Parivesh Portal on 06/04/2023.
3. The public hearing for project was exempted due to location falling under the Industrial Area as per MoEF&CC, Govt. of India O.M. Dated 04/04/2016.
4. Final EIA report submitted by the project proponent on 08/05/2023.
5. The proposed project of setting up the Common Bio-medical Waste Treatment Facility (CBWTF) having an capacity of 5 tons per day and which includes Incinerator with Air Pollution Control Device (APCD), Autoclave, Shredder and Effluent Treatment Plant.
6. Brief project details:

Category of Projects	Category "B" and Schedule- 7(da)		
Proposed plant capacity	Equipment	Capacity	Number
	Incinerator	300 kg/hr	2
	Autoclave	1000 kg/Batch	2
	Shredder	150 kg/hr	1
	Chemical Disinfection Tank	1500 Ltr	1
	Effluent Treatment Plant	10 KLD	1
Number of working days	365		
Total Plot Area	0.28 Ha.		
Plot Number	Plot No.A-2/36		
Location	Plot No.A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA) Gorakhpur, Uttar Pradesh.		
Coordinates of the Plant	26°44'53.39"N 83°13'48.66"E		

	26°44'55.65"N 83°13'49.01"E 26°44'55.86"N 83°13'47.87"E 26°44'53.53"N 83°13'47.49"E
Elevation	94 meter- 101 meter
Nearest habituated area	Bokta, Approx. 0.64 km towards NNE
Nearest Main Public Road	Gorakhpur Road, approx. 0.19 km in North direction
Nearest Railway station/Airport	Sahjanwa Railway Station, approx. 2.15 km towards North direction. Gorakhpur Airport is located at 21.15 Km in ESE direction
Nearest water body	Rapti River, approx. 2.12 km in East direction Ami River, approx. 3.56 km in SSW direction
Water requirement	Water requirement for the proposed CBWTF project is 11 KLD. Fresh- 7.10 KLD Recycled- 3.90 KLD
Source of water	Water requirement will be met through bore wells
Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, and domestic purpose etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process.
Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.
Air Pollution Control Device	Wet Scrubber, Cyclone and Bag Filter, Venturi Scrubber
Nos. of Stack	2
Power requirement	DG Set of 82.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.
Alternative site	No Alternative site is examined
Land form, Land use and land ownership	The land for project is Plot No.A-2/36 Sector 15 at Gorakhpur Industrial Development Authority (GIDA) Gorakhpur, Uttar Pradesh.
Estimated cost	Rs. 3.87 Cr.

7. Water requirement details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90
<ul style="list-style-type: none"> Wastewater (4.75 KLD) is being generated from the Industrial Process will be subjected 						

to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.

- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

8. Solid/hazardous waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as	0.2 kg/capita/day
Quantity of solid waste generated	4.0 kg/day
Organic solid waste : 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-06-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 16-06-2023 and recommended grant of environmental clearance on the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
2. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. Proponent shall comply with the action plan and CSR plan submitted by PP/consultant at the time of EIA presentation.
5. The project proponent should develop green belt in the CBWTF unit as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
6. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

i. Statutory compliance:

1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986; in case of the diversion of forest land for non-forest purpose involved in the project.
2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be

implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)

4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- ii. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- iii. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.

4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or

any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.

6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack

- emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
 10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
 13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
 14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
 15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
 16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Gorakhpur. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Gorakhpur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2023 2:11:35 PM